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LOK SABHA

Thursday, 22nd November, 1956

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 HRS.

ABDUCTED PERSONS (RECOVERY AND RESTORATION) CONTINUANCE BILL

Mr. Speaker: The House will now take up further consideration of the following motion moved by Sardar Swaran Singh on the 21st November, 1956, namely:

“That the Bill to continue the Abducted Persons (Recovery and Restoration) Act, 1949, for a further period be taken into consideration.”

I think the hon. Minister was in possession of the House when a point of order was raised. I have received an intimation from the hon. Minister conveying the following recommendation from the President:

“Dear Sir,

The President having been informed of the subject matter of the proposed Abducted Persons (Recovery and Restoration) Continuance Bill, 1956, recommends to the Lok Sabha the consideration of the Bill.”

I think whatever lacuna there might have been has now been removed.

Shri Ramachandra Reddi (Nellore): What is the date?

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Mr. Speaker: It is dated the 22nd November, 1956. Even a minute earlier is enough.

Shri U. M. Trivedi (Chittor): The point is this. Yesterday when the Bill was being moved for consideration, at that time this certificate was not there. It is only dated 22nd November. Even if it is a minute earlier today, it was not even a minute or second earlier yesterday. Therefore, the proceedings that took place yesterday may be either ordered to be expunged or this must be restarted today. (Interruption).

The Minister of Works, Housing and Supply (Sardar Swaran Singh): Mr. Speaker, Sir, I must thank the hon. Member from Rajasthan for pointing out this thing that has enabled us to rectify this mistake. So far as the provisions of the Constitution contained in article 117, sub-clause (3) are concerned, they are quite clear. The recommendation of the President has to be there before passing the Bill. Sub-clause (3) of article 117 reads:

“A Bill which, if enacted and brought into operation, would involve expenditure from the Consolidated Fund of India shall not be passed by either House of Parliament unless the President has recommended to that House the consideration of the Bill.”

Thus, the recommendation of the President having been obtained at a very early stage, when the motion has just been moved for consideration of the Bill, the compliance with the provisions of sub-clause (3) of article 117 is obvious. But I must apologise to the House for not having obtained

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this recommendation at an earlier stage. If this is any defence, I may point out, Sir, that on an earlier occasion when the Bill came before this House practically in this very form this point had not been raised. I am not mentioning this as a defence for not obtaining the recommendation on this occasion, but only as an explanation of this occasion, but only as an explanation of the lapse on our part. But now the recommendation having been obtained, I submit that the point which had been raised by the hon. Member from Rajasthan has been accepted by Government and we have produced the necessary recommendation.

With regard to the merits of the Bill, I do not want to take much of the time of the hon. House. But there are one or two points about which I would draw the attention of the hon. House. As I mentioned yesterday, the Government have circularised for the information of hon. Members certain information in the form of a small printed brochure. Figures have been given there in various tables which indicate the functioning of this organisation.

There is one aspect about which the House has been showing considerable interest from time to time, to which I might briefly refer. There was, at one time, a considerable volume of criticism on this ground that women were being recovered and they were sent across to Pakistan without taking into consideration the wishes of the women concerned. On the last occasion I reported to the Parliament that the wishes of the women concerned, after they had remained in camps and had opportunities to meet their relations, were the deciding factor in the matter of their future. If the person concerned expressed a desire to go over to Pakistan, the arrangements are there to send her across to Pakistan. If, after meeting the relatives or after staying in the camp and after giving mature thought about her future, she wants to be released in India, she is accordingly released and

she is not sent across to Pakistan against her wishes.

At this stage I might briefly point out one or two figures which will indicate that this is not only an abstract provision but something which has been very much acted upon. During the year 1954, as many as 2089 persons were recovered. Out of them, 1277 were transferred to and restored in Pakistan and a fairly large number, that is, 812 were actually restored or released in India. But the number of persons who were actually released in India was considerably smaller than the number that was transferred to and restored in Pakistan.

Sardar Hukam Singh (Kapurthala-Bhatinda): Were they released to their Muslim relations living here or to the Hindu abductors or people with whom they were living?

Sardar Swaran Singh: So far as persons released in India are concerned, the figure covers both the categories. If the hon. Member has a look at certain other tables given in the brochure, these figures are also given later on.

Kumari Annie Mascarene (Trivandrum): Is it a fact...

Mr. Speaker: Let the questions be reserved for the end. hon. Members may kindly note down their questions and put them at the end.

Sardar Swaran Singh: During the year 1955, 1244 persons were recovered, out of which 695 went over to Pakistan whereas 549 were released in India. The number released in India was slightly smaller but the percentage was higher as compared to the earlier year. That is quite in consonance with the natural circumstances. As time passes on the percentage of those who want to remain in India is comparatively higher as compared to the smaller percentage for an earlier year. I am giving these figures, Sir, from page 8 of this small pamphlet. For the nine months from 1st January, 1956 to 30th September, 1956, as many as 781 persons were recovered,

out of which 485 were released in India as against 296 that were sent across to Pakistan. This indicates that the number of persons released in India, in accordance with the wishes expressed by those persons, was considerably larger than that sent across to Pakistan. I am citing these figures only to point out that these figures, when analysed, will show that the objections, namely, that there may be an agreement that the wishes of the persons concerned are ascertained but that probably no action was taken on that,—such an argument—does not hold good at all.

A point may perhaps be urged that if the number of persons that are actually released in India as a result of the expression of their desire is larger, compared to those who want to go across, then, a stage has come when we may entirely close this work and leave the people to their own fate. There is some strength in that point, but in the balance, no considerable hardship is caused if the ultimate course of action to be adopted is dependent upon the will of the individual concerned. There may be some element of hardship in the sense that people have to be recovered, have to be kept in camps for sometime and then they have to meet relations before they are actually released in India. But in the background of the tragic circumstances in which most of these abductions took place, it is very difficult to say really, with any great certainty and with any great confidence, that those persons have not got a very strong claim on society; could they not be provided by the society with some mechanism under which they may in a calm atmosphere, divorced from the emotional compulsion and stress to which they have been subject, be able to think calmly about their future? That is the rationale or the moral behind the provisions and the implementation of this Act. Those persons, against their wishes at that time, had to put up with all the difficulties. Some of them may have reconciled themselves to the new situation and some of them

may not be wanting to go. There may be some small percentage of them. In this particular case, that percentage is not by any means small. If 296 persons as against 485 want to go over to the other side after breathing that atmosphere which is divorced from fear or duress, we cannot say that this is by any means a small percentage.

Therefore, this is really an effort to provide some arrangement for enabling these unfortunate victims to think out clearly for themselves about their future after meeting their relations. If, after meeting those relations, they say that they want to go across, their wishes are respected. If they say that they would like to be released in India, then they would be released in India.

I referred briefly yesterday to the Indo-Pakistan conference that took place in July last. In that conference certain conclusions were arrived at and a determination was expressed by both Governments to go ahead with the work and to make efforts for affording these facilities to as large a number of persons as possible and as may be in need of this help. It is true that so far as our country is concerned, there is, as all the hon. Members know, a very large number of our Muslim brethren who are living in this country as citizen on terms of equality with any other citizen. There are cases, therefore, where releases of Muslim women took place, after recovery and restoration, to the Muslim relations in India itself. Even that aspect, I respectfully submit, is a healthy aspect, and there need not be any objection on that score. Whether the restoration takes place to relations in Pakistan or to the relations in India, so long as the guiding principle is the wish of the person concerned, expressed after calm consideration about the future, I would be satisfied that this is the right course that is being adopted.

In the printed pamphlet, separate figures have been given with regard to the restoration to the Muslim relations in India and restoration to the

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so-called abductors in India. But the percentage of those who are restored to Muslim relations in India is comparatively smaller, compared to the other figure. For instance, this is mentioned at page 10 of the pamphlet. Clause (b) gives the figures relating to those restored to relations in India as relations of nearer degree were available in India. The total, when compared to the total restoration which I have already given, will indicate that this is a fairly small percentage. Therefore, I submit that the Act has been implemented in the spirit and according to the wishes expressed by various sections of the House.

Before concluding, I would like to pay a tribute to the workers, non-officials as well as officials, who have been doing this work in an atmosphere which is sometimes highly critical, and sometimes they have had to meet with a considerable volume of criticism. But the work being essentially humanitarian in character, they have persevered in this work and I feel that they have made a good job of it.

Kumari Annie Mascarene: Is it a fact that the women who have been sent to Pakistan and the women who had been restored to India are none the wiser for their security, and is the Government aware that those who are left there stranded are none the wiser for their transportation and they are struggling for their life? That is my first question.

My second question is this. Is it not an attempt on the part of the Government to keep up a camouflage of protection and is it not the temper of the Government to keep up a high tension of communalism between Pakistan and India?

Sardar Swaran Singh: I think that the two points that have been mentioned by the hon. lady Member are such that the presumptions behind those points are of a nature which I am unable to subscribe to. So far as the fate of those unfortunate women, after restoration in India or in

Pakistan is concerned, I can say with a certain amount of confidence that, so far as our own country is concerned, our society has shown a remarkable capacity to assimilate these women. There were very grave doubts expressed at earlier stages that these women who have been brought, for instance, from Pakistan, after recovery, will find it extremely difficult to find a good future amongst the non-Muslim families here in India. But all these fears were belied. Our society welcomed all these persons with open arms. The relations to whom they were restored were very happy; the girls also by and large, a very large percentage of them, are generally happy. Everyone recognises that for no fault of theirs, these unfortunate people had to go through this period of agony and suffering and if, after restoration, they can live afresh in a better atmosphere, the people have generally welcomed it. I may also say that requests from the relations of those unfortunate women who are even at the moment stranded in Pakistan continue to pour in. On many occasions, several Members of this House have been asking for the recovery of these persons, which obviously indicates that there is a very strong desire for recovering them. If the attitude were one of hostility, these requests would not have come.

The other point mentioned is whether the continuance of this work creates any atmosphere of tension between the two countries. I can say that this is a measure which has been implemented by the two Governments with varying success. Sometimes the plea has been taken by the Pakistan Government that they do not have enough co-operation from the people. The Pakistan public has been criticising that India is not doing enough and our people have been criticising that the Pakistan Government is not doing enough. The figures are there; it is for anybody to judge as to what has been done. Of course, there can be a difference of view-point and a

difference of stress as to whether they have done better or we have done better. But, to say that there has been any acrimony or any tension on this score is a proposition to which I cannot subscribe.

Sardar Hukam Singh: May I know whether these recoveries of abducted persons from Pakistan include abductions from Jammu and Kashmir as well or whether they are restricted to Pakistan alone.

Sardar Swaran Singh: Recoveries from Pakistan do include recoveries from Pakistan-occupied portion of Jammu and Kashmir.

Shrimati Ammu Swaminadhan (Dindigul): Every year this Bill is being brought forward for one year's extension. If so many requests are still coming, is it not better that instead of extending the Act year by year, we extend it for two or three years, so that every year the time of the House may not be taken up?

Sardar Swaran Singh: A very pertinent question has been put forward by the hon. Lady Member. All that I can say is that we have been hoping all these years that this was an emergency measure and if a serious effect was made, the work could have been finished and the emergency would come to an end. All that I can say is that our expectations have been belied and we have been compelled from time to time to come to this House and take up a considerable time of this august House. But, I may also add that this discussion has been useful, because it throws up new angles and the Government has been greatly benefited by the observations that have fallen from the lips of hon. Members here. We have been guided by the various points that are urged in our negotiations with Pakistan or in the implementation of the provisions of this Act.

Kumari Annie Mascarene: May I know what is the length of the emergency period? How long will this emergency continue?

Mr. Speaker: They are not able to decide it and so they are carrying on from year to year.

Sardar Swaran Singh: At the moment we are asking for an extension of one year.

Shrimati Sushama Sen (Bhagalpur South): The hon. Minister said just now that the women are very anxious to come. If the women are anxious to come, why should this work be prolonged? Where is the difficulty?

Mr. Speaker: The hon. Minister may note down all the questions and many more that may come later on. He may reply to all these questions in the end once and for all.

श्रीमती कमलेंद्रुमति शाह (जिला गढ़वाल-पश्चिम व जिला टिहरी गढ़वाल व जिला बिजनौर-उत्तर) टिब्यूनल्स (व्यावधि-करणों) के परसनल (सदस्यों) की बार बार मांग किये जाने पर भी, क्या यह सच है कि पुलिस के अधिकारी नहीं बदले गए हैं। इसके साथ ही साथ क्या यह भी सच है कि जो महिला सलाहकार है उसकी भी सलाह नहीं ली जाती है और उसको फंसला देने और बदलने का भी अधिकार नहीं है जिससे बड़ी गड़बड़ी पैदा हो गई है। क्या यह महसूस नहीं किया गया है कि यह अधिकार उसके हाथ में देना परम आवश्यक है।

Pandit Fotedar (Jammu and Kashmir): Just now the hon. Minister has been pleased to observe that the Pakistan-occupied area of Jammu and Kashmir is included in the programme for the recovery of abducted women and children. May I know how many abducted women and children have been recovered so far from that area and restored to India and whether there any difficulties coming in the way of the Government of India in implementing this recovery programme there? My information is that nothing substantial is being done, because the Pakistan authorities there do not allow the Government of India to operate and recover abducted women and children?

Mr. Speaker: The hon. Minister may reply at the end.

[Mr. Speaker]

I will presently place the motion before the House. After the President's recommendation has been received, it has brought about some complications also. It has been brought to my notice by the office that under rule 87,

"A Bill involving expenditure shall be accompanied by a financial memorandum which shall invite particular attention to the clauses involving expenditure and shall also give an estimate of the recurring and non-recurring expenditure involved in case the Bill is passed into law."

Has the hon. Minister got that memorandum?

Sardar Swaran Singh: Yes, Sir, I was aware of this thing and that is why I have got a memorandum ready. I had the intention to read it out, but then I thought I could place it on the Table.

Mr. Speaker: If it is immediately submitted, I will ask copies of it to be taken and sent around as early as possible. He may read it out if it is a short memorandum.

Sardar Swaran Singh: Yes; I will read it out.

A sum of Rs. 7,46,900 has been sanctioned as Budget provision for 1956-57 (nine months) up to 30th November, 1956, under Demand No. 22-External Affairs-K-8-Special Expenditure in connection with the recovery of abducted women and children. The details of this amount are as follows:—

Recurring:

	Rs.
1. Pay of Staff including police ..	5,71,800
2. Other charges including camps ..	1,75,100

On the above basis the expenditure for one more year would amount to

Rs. 9,49,800, as per details below:—

	Rs.
1. Pay of staff including Police ..	7,47,800
2. Other charges including camps ..	2,02,000
TOTAL ..	9,49,800

A reduction of Rs. 3,65,400 is proposed to be made in the 12 months' budget from 1st December, 1956, to 30th November, 1957.

The expenditure during the period of extension (December 1, 1956 to November 30, 1957) is likely to be Rs. 5,84,400.

Sir, I may add that during this period our effort will be to wind up the work even earlier, if we find that the work has now reached a stage when it need not be carried on further.

Mr. Speaker: Motion moved:

"That the Bill to continue the Abducted Persons (Recovery and Restoration) Act, 1949, for a further period be taken into consideration."

Sardar Hukam Singh: Mr. Speaker, I have not got very much to say so far as this Bill is concerned. I am in agreement with the Objects and Reasons of the Bill. We are told that this is a humanitarian business and it is being carried on with that object. We have to renew it again and again and Pakistan has wanted it should be made a permanent measure. It is very good on its part, but if that wish had been accompanied by actual practice also, certainly that was worth consideration. If the work is humanitarian, certainly, we ought to carry it on with all our zeal and earnestness. I am one of those who would certainly support the continuance of the Bill so long as we believe that there is one abducted person in our land and that abducted person is willing to go away out of his or her own consent and free will. If this is assured nobody shall have any objection to the continuance of this Bill.

It has been argued that the figures have been given and the hon. Minister has said that everyone can draw his own conclusions. I expect the hon. Minister would give us the Government's point of view whether it is satisfied certainly with the work carried on on that side. Peoples' views will always differ, but what is the Government's reactions to the work on that side? Perhaps the work carried on on the other side is not satisfactory as compared with the zeal that we are showing here; I do not mean to say that the slow process of recovery in Pakistan should influence our pace but we should carry on with as much zeal and earnestness and sincerity as we can gather. We have to satisfy ourselves whether the pace in our land is certainly an indication of the fact that we have a larger number of abducted persons here and whether we are putting any pressure on those men and women or any force is being exerted, so that they may be pushed away to that side. This is a question that should be decided. If we are satisfied that no pressure is being exerted, then it does not matter whether Pakistan recovers any man or woman, but we must carry on this business because it is humanitarian.

It has been argued also by a comparison of figures, we have been told that the number of persons released or restored in India now bears a larger proportion to the number who are prepared to go to Pakistan and that shows that they are exercising their free will and a larger number is now ready to stay in India when they are recovered.

Out of 4,036 during the period—that is the assessment—there are 1,846 that have been released or restored in India. When I put that question, I was told that this includes those restored to their Muslim relations here and those that were restored to non-Muslims abductors, we might say—and I find in the second table it is put down that the released who were not willing to go to Pakistan is 293 children and 216

adults and that means 500 in all. But the number that has been given by the hon. Minister in the earlier table is 1,846. It is very difficult to appreciate what the other number would be because the number who refused is only 500. What is the number of persons who did not refuse to go to Pakistan and yet were released to their Indian relations here, is not clear. I do not know. I do not know what it means then and if those figures are correct, i.e., 293 and 216 (totalling about 500) and they refused to go to Pakistan out of 4,036 recovered, then one really wonders if the number is getting larger or becoming less.

I have only a few observations to make about the Muslim Base Camp in Jullundur. We are told here that the procedure adopted is that the person after recovery is sent to a Central Camp and if she is willing, there is no dispute and then she is taken away to that side, but if she is not willing to go to Pakistan then there is the Muslim Base Camp. I want to know constitution of that camp about the inmates that are living there; what environment is created for those abducted persons to exercise their free will. I cannot vouchsafe for all the facts that I have learnt but I must convey to the hon. Minister that what is happening in that camp is certainly appalling. How those abducted persons pass their time there and what pressures they are put under, what stresses are on them and how they form their opinions are those which matters most. I was told that even the guards are Muslims, that all inmates inside the camp are Muslims and a girl or boy there will not find any chance to meet any non-Muslim there. In that Muslim Base Camp all the environments that are created are that of Pakistan and the poor unfortunate victim has no option, but to agree to go to Pakistan when she has to remain in that camp even for a short period. If we had known rather more details about that camp, perhaps we would have been able to judge really whether those who are going there are exercising their free

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will, in fact, or it is only a camouflage, I should say.

Certain very serious allegations have been made when I went to Jullundur. Some were of such a nature that I am not in a position to reveal them even. It would not be good for me. If the hon. Minister wanted, I could convey to him. The pressures that are exerted there are of such a nature that one would be ashamed of even to disclose them. I should ask the hon. Minister to make an enquiry whether really the atmosphere in that base camp is such that these ladies have, even then, any freedom to exercise their free will.

One thing that I would like to know is this. We have been told that there is an identical procedure in Pakistan. That is very good. If the constitution of that camp is known to our Government, the Members of Parliament must also be told whether such an atmosphere exists in that camp also, and whether all the inmates who have to be round about the abducted girl are really Indians or, as has been said in this brochure, occasionally some Indian welfare worker goes there and sees the unfortunate victim. Information on these points should be supplied to the Members so that they may be able to decide whether these victims are left with any freedom to exercise their choice as they want to do.

It would have been better if it was possible to tell the Members how many of the recovered persons or what proportion of those recovered in Pakistan in the last 3 years belonged to those areas of Jammu and Kashmir which are occupied and what are the other areas of Jammu and Kashmir from where a large number of persons have been abducted. If this break-up were given, we would be able to know whether really any attempt has been made on the part of Pakistan to restore any of those who had been abducted from India earlier. It is very difficult to assess the extent of the problem.

that the Committee that was appointed of high-powered officials, failed to arrive at a decision. But, after ten years, when they have reconciled themselves to the new circumstances, and these boys and girls are living with the relations that they have adopted, it should not be an easy matter to take them out from those families and send them away.

In 1954, I had brought to the notice of the hon. Prime Minister the case of a man Veer Singh who had reported to the authorities that he had ample proof that the girl that was with him was really a married woman who had married him two years earlier than the Partition. He was asked to bring his documents. He ran to his house to bring the documents. But, before he arrived at Jullundur, the girl was sent away to Pakistan. Then, he was told that it was only a temporary thing and that she could be called back if he produced all the documents. After two years of struggle, now, he is told that nothing can be done because the girl had been sent away.

Mr. Speaker: May I suggest to the Deputy-Speaker that he can resume his speech in the third reading?

Sardar Hukam Singh: All I have to say is that we must feel assured that no pressure is being exerted and that they act out of their free will. If we had been given some indication of the judicial cases that have been decided on this point—certain cases have been taken to the courts—that would have indicated the proportion of those who were going of their own free will and the proportion that was being sent even against their will.

[MR. DEPUTY SPEAKER in the Chair]
12.45 HRS.

श्रीमती उमा नेहरू (जिला सीतापुर
व जिला खेरी पश्चिम) : हम देख
रहे हैं कि कई सालों से यह रिकवरी
बिल बार बार हमारे सामने आता है।
श्री मिनिस्टर साहब ने हमको इसका
इतिहास बतलाया और मैं उस से भी
ज्यादा इसका इतिहास जानती हूँ।
दोनों हिन्दुओं और मुसलमानों को इस
सवाल पर अभी तक नाराजगी और गुस्सा

है और वह जा भी है। लेकिन हमारे सामने बड़ा भारी सवाल यह है कि क्या हम इस काम को बन्द कर दें। क्या समय आ गया है कि इस काम को बन्द कर दिया जाये या हम इस काम को उस वक्त तक जारी रखें जब तक कि हमारी एक भी लड़की उधर है या उनकी एक भी लड़की इधर है और जब तक कि हम उसको उसकी जगह पर नहीं पहुँचा देते। यह असल सवाल आज हमारे सामने है। जैसा कि मिनिस्टर साहब ने कहा यह वास्तव में इयूमैनीटेरियन (मानव कल्याण) काम है और जो लोग इस तरह का काम करते हैं उनके सामने सालों का सवाल नहीं आता, समय का सवाल उनके सामने नहीं आता कि साहब इतने सालों से हम यह काम कर रहे हैं। इयूमैनीटेरियन काम तो जन्म भर का होता है।

अभी डिप्टी स्पीकर साहब ने जो बातें अपने व्याख्यान में कही हैं उनमें कई बातें सही हैं और कई बातें बढ़ाई हुई भी हैं और दोनों तरफ बढ़ाई हुई हैं, और हमने कई गलतियाँ भी की हैं। जो लोग इस काम को करते थे उनसे जोश में कुछ गलतियाँ भी हुई हैं। ये सब बातें हैं लेकिन इस समय हम को उन पिछली बातों को नहीं सोचना है। इस वक्त तो हमारे सामने सवाल यह है कि इस काम को आगे जारी रखना है या नहीं।

हमारी बहिन अम्मू स्वामोनाथन् ने कहा कि अच्छा होता कि हम इसको साल साल न रखते। साल साल भर बाद हम इसको इस लिये रखते हैं कि हमको जल्दी से छूट्टी मिल जाय और सब चीज़ें ठीक हो जायें। हमारे मिनिस्टर साहब को तो अपना और भी बहुत सा काम रहता है। मैं तो समझती हूँ कि यह मुनासिब होता कि सोशल-बेलफेयर (समाज कल्याण) वाले इस काम को ले लेते क्योंकि उनमें स्त्रियाँ भी हैं, जो कि इन बातों को ज्यादा अच्छी तरह से समझती हैं।

इसके अलावा मैं यह भी चाहती हूँ कि मिनिस्टर साहब सोचें कि अगर यह

काम साल भर बाद खत्म नहीं होता तो क्या इसको मुस्तकिल तरीके से रखा जाये। अगर ऐसा हो तो हम इस इयूमैनीटेरियन काम को पूरा कर सकेंगे।

अब मुझे मिनिस्टर साहब से दो एक बातें और कहनी हैं। मुझे मालूम भी है और मुझ से कहा भी गया है कि आपने जो ट्राइब्युनल (न्यायाधिकरण) बनाया है उससे लोग बहुत खुश नहीं हैं। इसका कारण यह है कि उसमें जो अफसरान हैं उनमें पुलिस के लोग हैं। पुलिस से मुझे कुछ चिड़ नहीं है क्योंकि पुलिस भी अपनी है लेकिन अभी तक पुलिस वालों को इस तरह के इयूमैनीटेरियन काम की शिक्षा नहीं दी गई है। इस तरह का काम करने के लिये उनको दूसरे तरीके से सिखाना होगा। मुझे कहना यह है कि जो ट्राइब्युनल है वह संतोषजनक नहीं है।

दूसरी बात यह है कि आपने एडवाइजर (सलाहकार) भी एक औरत मुकरर की है। मैं आपको बताऊँ कि स्त्री का हृदय पुरुष के हृदय से बिल्कुल दूसरा होता है। स्त्री के हृदय में नम्रता होती है लेकिन शक्ती भी होती है। स्त्री अपने हृदय में दूसरी स्त्री की बात समझती है। लेकिन जिस वक्त कि आपके पुलिस के अफसर फंसला देते हैं जो एडवाइजर ठीक न समझे तब भी उसको मानना पड़ता है। उनके मुकाबले में एडवाइजर का जोर न हो, तो मैं समझती हूँ कि अन्याय होता है और इन्त्याफ नहीं होता। इसलिये मैं चाहती हूँ कि आप के ट्राइब्युनल में औरतें रखी जायें।

मैं मिनिस्टर साहब से यह भी कहना चाहती हूँ कि वे इस बात पर भी विचार करें कि इसमें काम करने वाले सोशल वर्कर्स (सामाजिक कार्यकर्ताओं) की एक कमेटी होनी चाहिये जिनको कि तनख्वाह न मिलती हो; नर्कर (कर्मचारी) ऐसे हों जो कि इस काम को दिलो जान से करें।

[श्रीमती उमा-नेहरू]

यह दो एक चीजें मैं आपके सामने रख रही हूँ। मैं अपनी बहिनों, भाइयों और मिनिस्टर साहब से कहूँगी कि असल में बात यह है कि यह हियुमैनीटेरियन काम जिसको कि आप सरकारी मुलाजिमों से और खास तौर से पुलिस के जरिए कराते हैं तो आपको यह समझ लेना चाहिए कि मशीन की तरह यह काम नहीं हो सकता है और जब तक कि लोगों के दिलों में इस काम की ठीक से करने की लगन नहीं होगी और उनमें ग्रंटरस्टैंडिंग (समझदारी) और इमैजिनेशन (भावना) नहीं होगा तब तक यह हियुमैनीटेरियन काम उनसे ठीक तरह होने वाला नहीं है।

मैं इस बिल से पूरी तरह सहमत हूँ और मैं चाहती हूँ कि इसकी ज़िन्दगी साल भर के लिए बढ़ जाये लेकिन मुझे पूरी उम्मीद है कि ज़िन्दगी जब इसकी बढ़ेगी तो हमारी दृष्टि दूसरी होगी और निगाह दूसरी होगी।

एक बात मुझे अपने कैम्पों (शिबिरों) के सम्बन्ध में आपसे निवेदन करनी है और वह यह है कि उन कैम्पों में जो सिपाही हैं व मुसलमान और अन्दर जो आदमी हैं वह भी मुसलमान, अन्दर बाहर सब मुसलमान आदमी रखे। हुए हैं, ऐसा हमको नहीं करना है अब अगर हमें अपनी उन लड़कियों को चाहे व हिन्दू हों अथवा मुसलमान, उनको अगर गलत चीजों से महफूज रखना है तो हमें चाहिए वहाँ पर हम हिन्दू रखें। मुझे तो यह देख कर शर्म आती है कि मुसलमान लड़की को रखा मुसलमान करता है, हिन्दू नहीं कर सकता है। मैं चाहती हूँ कि ऐसे लोग वहाँ रखे जायें जो कि हिन्दू हों और जो कि हिन्दू और मुसलमान लड़कियों की रक्षा करें और अगर इस तरह से हम कैम्पों को चलायेंगे तो मुझे पूरा यकीन है कि हमको कामयाबी होगी।

इतना कह कर मैं मिनिस्टर साहब से सहमत हूँ कि इसको साल भर के लिए और बढ़ाया जाये लेकिन इसको एक दूसरी निगाह और दृष्टि से देखना चाहिए। अगर हम एक हियुमैनीटेरियन आदर्श को सामने रख कर देखते हैं तो हमको बिल्कुल दूसरी तस्वीर दिखाई देती है।

Dr. Rama Rao (Kakinada): Before you call the next speaker, may I know the time you are likely to give to this Bill?

Mr. Deputy-Speaker: No time is fixed. As we proceed we will find out. I propose to give an opportunity to all hon. Members so that they may be satisfied. But I request hon. Members to be brief in their observations.

शुद्धि कोतेदार : जनाब डिप्टी स्पीकर साहब, मैं आपकी आज्ञा से इस बिल पर कुछ अपने विचार पेश करना चाहता हूँ। सब से पहले मैं मिनिस्टर साहब मुताल्लिका (सम्बंधित मंत्री महोदय) को धन्यवाद देना चाहता हूँ उस काम के लिए जो उन्होंने इस सम्बन्ध में किया है और जिससे कि आज हमें यह आशा हो रही है कि यह इदारा (संग्रह) आगे भी चल कर एक कामयाबी का बायस (कारण) बन सकता है। मुझे इस सम्बन्ध में एक दो बातें जनाब की वसातत (जरिये) सदन के सामने रखनी हैं।

एक तो यह कि मिनिस्टर साहब ने अभी अभी सवालात के सिलसिले में फरमाया कि इस बिल का दायरा लम्बा है और हिन्दुस्तान के जितने भी प्रान्त हैं और जिनमें कि जम्मू और काश्मीर भी शामिल है, उन सब पर इसका प्रभाव होगा। हमने देखा कि वह इलाका जम्मू और काश्मीर का जो कि पाकिस्तान के हत्ये चढ़ा है और जो इलाके जिनमें कि पाकिस्तान के क़बायली

भाये थे, उसके बाद हिन्दुस्तान की फ़ौजें जब भाई और वे वहां से निकाले गये, मगर उसी दौरान में उन्होंने बहुत सारे बच्चे और औरतों को वहां से ले लिया था और बाकी इलाका जो उनके हाथ चढ़ा, वहां की औरतों और बच्चे भी अभी तक उनके पास हैं और काफ़ी वर्ष गुजर जाने के बावजूद भी आज तक कोई ठोस काम इस सम्बन्ध में नहीं किया गया है। आज भी काफ़ी तादाद में हमारी जम्मू और काश्मीर की मां बहनें वहां पाकिस्तानी इलाक़े में पड़ी हुई हैं और उनको वहां से निकालने के लिए कोई उपाय नहीं किया जाता और जिसके कारण एक अजीब ही अवस्था पैदा हो गई है। कहा जाता है कि पाकिस्तान की एयारिटीज (अधिकारी) जो कि आज़ाद काश्मीर प्रदेश में हुकमरां (शासक) हैं वह इसकी इजाज़त नहीं देते और न हिन्दुस्तान की हुकूमत (सरकार) के साथ किसी किस्म की इस सम्बन्ध में गुप्तगू (विचार विमर्श) करने की तैयार हैं। अब ऐसी हालत में वहां पर जो बदकिस्मत बच्चे और औरतें पड़ी हुई हैं उनका कौन वाली वारिस (संरक्षक) होगा और कौन (खैरखबर) पूछने वाला होगा। अभी मिनिस्टर साहब ने कहा कि जम्मू और काश्मीर भी इस बिल के अन्दर आता है लेकिन जहां तक अमली तौर पर इस बिल को नाफ़िज (लागू) करने का ताल्लुक है उस सम्बन्ध में आज तक कुछ भी नहीं किया गया है, अगर किया गया है तो वह नफ़ी (नहीं) के बराबर है, जयादा कुछ नहीं किया गया है। तो मैं मिनिस्टर साहब मुताल्लिका से बअदब प्रार्थना करना चाहता हूँ कि इस सम्बन्ध में वह कोई सबील (तरीका) निकालें जिससे कि पाकिस्तान की एयारिटीज को इस बात पर लाया जाये कि वह हिन्दुस्तान की हुकूमत के साथ ताव्बुन (सहयोग) करते हुए वहां पर कार्यवाही शुरू करें जिसको कि आज़ाद काश्मीर का इलाका कहा जाता है। मुमकिन है कि कुछ बहनें ऐसी हों जोकि

अब वहां पर सीटिल डाउन (बस गयी) हो गयी हों और जो कि वहां पर घरों में आबाद और खुशहाल हों ऐसी औरतों और बच्चों को जो कि खुशहाल हों और जो कि वापिस न आना चाहते हों उनको यहां आने के लिए मजबूर किया जाय, ऐसी बेरी मंशा नहीं है। लेकिन हमारे पास बहुतेरी मिसालें (उदाहरण) हैं कि वहां पर बहुत सारी हिन्दू औरतें और बच्चे ऐसे पड़े हैं जो कि अपने मुल्क में वापिस आना चाहते हैं, जम्मू और काश्मीर में लौटना चाहते हैं उनके सामने कोई रास्ता ही नहीं है वहां से आने का, क्योंकि हालत यह है कि पाकिस्तान एयारिटीज आज़ाद काश्मीर के सम्बन्ध में तैयार नहीं है कि हिन्दुस्तान की हुकूमत के साथ कोई ताव्बुन (सहयोग) करें। इस लिए मैं अपने मिनिस्टर साहब से इत्लाजा (प्रार्थना) करूंगा कि वह इस सम्बन्ध में कोई बात सोचें और कोई हल निकालें ताकि यह मामला ठीक तरह से हल हो जाय।

दूसरी बात यह है कि इस इंदारे (संगठन) को हियुमैनीटरियन (मानव-कल्याण संबंधी) कहा जाता है। यह प्रोग्राम इंसानी जखबे (मानवीय भावनाओं) को लेकर बना है और यह इंदारा कायम हुआ है। इसके दो पहलू हैं। एक पहलू तो यह है कि हिन्दुस्तान से दूर पाकिस्तान में कुछ बहनें और माताएँ हैं और जो कि अपने मुल्क वापिस जाना चाहती हैं उनके वास्ते कोई रास्ता निकाला जाय क्योंकि जाहिर बात है कि जहां पर उनके रिस्तेदार और भाई लोग हैं और अपना बायुमंडल है वहां पर वे जाने की त्वाहिशमंद (इच्छुक) हों। लेकिन यह मुमकिन है कि कुछ ऐसी बहनें और माताएँ भी हो सकती हैं जो कि अपने भाईबंदों से बिछुड़ कर वहां पर खुशहाली की खिन्दगी बसर कर रही हों और अपने नये माहोल (बातावरण) में आबाद हो गई हों और उसी में वुलमिल गयी हों और जो लगाव उन्होंने यहाँ अपने घरों में पैदा किया

[पंडित फोतेदार]

था वही दूसरे वातावरण में जाकर भी उन्होंने वहां पर पैदा कर लिया हो, तो ऐसी बहनें चाहे वे हिन्दुस्तान में हों या पाकिस्तान में हों, मुसलमान हों या हिन्दू हों, उन्हें वहां से आने के लिये मजबूर करना मैं समझता हूँ हियुमैनीटेरियन प्रिंसीपल्स (मानव कल्याण के सिद्धान्तों) के खिलाफ है और इंसानी ज़बबे के खिलाफ है और ऐसा नहीं होना चाहिए क्योंकि ऐसा होने से बहुत सारी उलझनें पैदा हो जाती हैं और भी क्रिस्म की बातें आ जाती हैं और बड़े एक्सप्लायटर्स (शोषक) बीच में आ जाते हैं जो कि इस बात को एक्सप्लायट (शोषण) करते हुए दूसरी चीजों को निकालते हुए अपने फायदे की बात निकालते हैं और इसमें परेशानी हो जाती है हमारे बच्चों और औरतों की । हमें बतलाया गया कि पाकिस्तान चाहता है कि इसको एक मुस्तकिल इदारा (स्थायी संगठन) बनाया जाय तो मैं चाहता हूँ कि पाकिस्तान के दिल में और उनके हुक्मरानों के दिल में भी जिस ज़बबे के तहत (भावना के अधीन) उन्होंने यह चाहा कि यह मुस्तकिल (स्थायी) बनाया जाय, वही ज़बबा उनमें रूनुमा (प्रकट हो) कि वह इस काम को आगे ले जाने के सिलसिले में भी उसी ज़बबे से काम लें । लेकिन वहां हालत यह है कि कहने की बात और होती है और करने की बात दूसरी होती है ।

दूसरे यह बात भी दिखाना जरूरी है कि हिन्दुस्तान में पाकिस्तान से आई हुई बहनें और बच्चे ज्यादा हैं या हिन्दुस्तान की बहनें और बच्चे वहां पर ज्यादा तादाद में हैं । यह तो नहीं हो सकता है कि इस सम्बन्ध में विलकुल सही एदाद शुमार (संख्या-गिनती) आ जाय मगर तो भी कोशिश होनी चाहिये यह देखने की कि हमारी बहनें और बच्चे वहां पाकिस्तान में कितने हैं और पाकिस्तान की बहनें और बच्चे वहां हिन्दुस्तान में कितने हैं ।

13-00 HRS.

दूसरी बात मैं यह कहना चाहता हूँ कि जब से हमारे मिनिस्टर साहब ने इस काम को अपने हाथ में लिया है, तब से इसको बहुत अच्छी तरह से निभाया है । इस चीज को मेरी बुजुर्ग बहन उमा नहरु ने भी कहा है कि उन्होंने बहुत ही आलीशान काम किया है और उनकी इस बात में बड़ी कुववत है, बड़ा वजन है। शुरू शुरू के दो तीन सालों में यह डिपार्टमेंट केवल एक रसम को ही पूरा करने के लिए खोला गया था और अपने कुछ आदमियों को नौकरी पर लगाने के लिए खोला गया था । लेकिन सरदार साहब के मातहत इस इदारे ने बहुत अच्छा काम किया है । लेकिन मैं एक सज़ेशन (सुझाव) देना चाहता हूँ और वह यह है कि यह जो डिपार्टमेंट है इसे इन्सानियत के ज़बबे को अपने अन्दर पैदा करके काम करना है । मैं चाहता हूँ कि इसको एक मुस्तकिल इदारे का रूप दे दिया जाए और मुस्तकिल बनाने के बाद इसको हमारे यहां जो सोशल सर्विस (समाज सेवा) बोर्ड है, उसके मातहत कर दिया जाना चाहिए । वह जो बोर्ड है उसको अगर सरदार साहब चाहें तो अपने तहत (अधीन) रख सकते हैं । जिस काबलियत (योग्यता) से सरदार साहब ने आज तक इस महकमे को सम्भाला है, मैं समझता हूँ अगर इसको सोशल सर्विस बोर्ड के तहत कर दिया गया तो उसी काबलियत से वह उसको भी सम्भालेंगे । इस तरह से जहां तक खुशअस्तूबी से (भली भांति) काम करने का ताल्लुक है वह भी कायम रहेगी और जहां तक बुनियादी (आधार भूत) बातों का ताल्लुक है, समाजी बातों का ताल्लुक है, ये सब चीजे एक ही डिपार्टमेंट के तहत हो जायेंगी ।

जहां तक जम्मू और काश्मीर का सम्बन्ध है वहां पर मैं चाहता हूँ कि इस ढंग से काम किया जाए, इस तरीके से काम किया जाए, जिससे जो उलझन है वह और

ज्यादा न बढ़ जाय और परेशान माताओं और बहनों को यहां और वहां न भटकना पड़े।

इन शब्दों के साथ मैं इस बिल का पूरी तरह से समर्थन करता हूँ और चाहता हूँ कि यह एवान (सभा) इसे मंजूर फरमाये और अगर हो सके तो इस डिपार्टमेंट को आईदा सोशल सर्विस बोर्ड के साथ जोड़ दे और इसको मुस्तकिल बना दे।

श्री गिडबानी (धाना): मिनिस्टर साहब ने अपनी तकरीर (भाषण) में इस अगॅनाइजेशन (संगठन) के बारे में कुछ चर्चा की है। मैं उस चीज को दोहराना नहीं चाहता हूँ।

अभी यहां पर मुस्लिम बेस कैम्प (मूल शिविर) का जिक्र किया गया है और उसकी अगॅनाइजेशन के बारे में जो कुछ भी कहा गया है, मैं चाहता हूँ उसकी तरफ मिनिस्टर साहब ध्यान दें। मैं चाहता हूँ कि कोई ऐसी कम्प्लेंट्स (शिकायत) नहीं आनी चाहिये कि वहां से जो लोग निकाले जाते हैं वे अपनी मर्जी के खिलाफ निकाले जाते हैं या कि ऐसा वातावरण पैदा कर दिया जाता है जिस से यह पता लगता हो कि उनके साथ जबरदस्ती की गई है।

ट्रिब्यूनलस (न्यायाधिकरण) के बारे में भी हमारी बहन उमा नेहरू ने कहा कि दो पुलिस आफिसर्स हैं उनको बदला जाए। यह भी कहा गया है कि एक विमन एडवाइजर है (महिला सलाहकार) जो इस काम के काबिल है। यह ठीक हो सकता है। मैं यह चाहता हूँ कि इस तरह के काम करने के लिए ऐसे आदमियों को रखा जाना चाहिये जो न केवल अपने दिलों में हमदर्दी रखते हों, बल्कि जिन्होंने कुछ सोशल वर्क (सामाजिक कार्य) भी किया हो। जो ट्रिब्यूनल है उसके अन्दर अगर इस तरह के आदमी होंगे तो वे ज्यादा अच्छी तरह से अपना काम सरअंजाम दे सकेंगे।

विमन एडवाइजर के बारे में मुझे किसी ने बताया है कि उसकी कोई सुनता नहीं है.....

श्री उ० मू० त्रिवेदी: उसका क्या नाम है?

श्री गिडबानी: नाम तो मुझे मालूम नहीं है।

सरदार स्वर्ण सिंह: उसका नाम श्रीमती भाग मेहता है।

श्री गिडबानी: तो मुझ से यह कहा गया है कि उसकी कोई सुनता नहीं है।

तीसरी बात मैं यह कहना चाहता हूँ कि रिकवरी के बारे में जो प्राप्ति हुई है उसकी एक रिपोर्ट हम को दी गई है। इसके पेज ११ पर यह कहा गया है

Restoration of children left behind by mothers who opted for Pakistan.

[जिन माताओं ने पाकिस्तान जाना स्वीकार किया है उन के द्वारा छोड़े गये बच्चों को वापस देना

सन् १९५४ में से ५२३ बच्चे थे जिन को एडक्टर फादर्स को (भगाने वाले पिताओं) को रेस्टोर किया (वापस दिया) गया और दो को चिल्डरन इंस्टीट्यूट (बाल संस्था) स्वराज्य भवन, इलाहाबाद भेजा गया। इस तरह से १९५५ में २२२ को एडक्टर फादर्स को रेस्टोर किया गया और ६ को इलाहाबाद भेजा गया। १९५६ में ३०-६-५६ तक ऐसे केस ८६ थे। इससे यह पता चलता है कि मातायें तो पाकिस्तान को चली गयीं लेकिन बच्चों को वे यहीं पर छोड़ गयीं। ऐसे बच्चों को अपनी माताओं से क्यों अलग होना पड़े, यह सोचने की बात है। तो ये जो तकरीबन ८०० बच्चे हैं इन को इन की माताओं से क्यों अलग किया गया।

Sardar Swaran Singh: They left them.

श्री गिडबानी: वह कहते हैं वे अपने बच्चों को छोड़ कर चली गईं। अगर आप इस चीज को इन्सानी नुक्तेनजर से देखें तो यह भी अच्छा नहीं लगता कि छोटेछोटे

[श्री गिडवानी]

बच्चों को उन की माताओं से अलग किया जाय। मैंने देखा है कि बहुत ही छोटे छोटे बच्चों को उनकी मातायें यहां छोड़ कर गई हैं। जालन्धर में मैं गया था और वहां पर जो कैम्प है उस में मैंने देखा कि एक बच्चे को जो कि ४ महीने का था, अपनी मां से जुदा होना पड़ा था क्योंकि उस की मां पाकिस्तान चली गयी थी। जाती बार वह अपने बच्चे को अपने साथ नहीं ले गई। इस नुकतेनजर से इस तरह से अगर इस काम की किया जाये तो मैं इसे ठीक नहीं समझता हूं। आप में से कई मां भी हैं और कई बाप भी हैं लेकिन मैं न तो मां हूं और न ही बाप हूं लेकिन फिर भी इस काम में कितनी कठिनाई होती है इसको मैं समझ सकता हूं। आप जानते ही हैं कि एक माता के दिल में अपने बच्चे के लिये कितना दर्द होता है और किस तरह से वह अपने छोटे से बच्चे को कभी भी चन्द्र मिनटों के लिये अपनी आंखों से ओझल नहीं करती है। यज्ञ के दिवस में अपने बच्चे के लिये दर्द भरा होता है। फिर दो, दो, चार चार, आठ आठ महीने और एक एक साल के बच्चों को उनसे जुदा होना पड़ा। किस तरह से वे जाती होंगी और बाद में उन के मन की अवस्था कैसी होती होगी, इसका अन्दाजा लगाया जा सकता है।

श्रीमती उमा नेहरू : इसके बारे में मैं यह कहना चाहती हूं कि समाज को बदल दो।

श्री विद्यावामी : इसका जवाब यह है कि यह एक ज्यादा इमह्यूमन (अमानवीय) काम है, एक औरत को इधर से ऐसी हालत में उधर भेजना या उधर से इधर लाना। ऐसी हालत में बेहतर तो यही है कि माता को ही न भेजा जाय। तो मैं आइडला के लिये कहना चाहता हूं कि अगर किसी माता को कोई बच्चा है और वह उसको साथ नहीं ले जाना चाहती है तो न तो उसको इधर

से उधर भेजा जाये और न ही उधर से इधर लाया जाय। ऐसी हालत में किसी औरत को रेस्टोर करके (प्राप्त करके) हम कोई अच्छा काम नहीं करते हैं। आप सात लाख रुपया भी खर्च करें और इतने बच्चों को दुख पहुंचायें, उनकी जिन्दगी मुसीबत में डालें, मां को दुखी करें, बाप को जिन्दगी दूभर करें, इसे मैं मुनासिब नहीं समझता। इस तरह की बात मेरी समझ में नहीं आती है। अगर आपने इस आर्गनाइजेशन को कायम रखना ही है तो आप ऐसी औरतों को न इधर से उधर भेजें और उधर से इधर ही लावें। यह मेरी ही राय नहीं है बल्कि कई लेडी सोशल वर्कर्स (महिला समाज कार्यकर्ता) की भी यही राय है। मिसजे रामेश्वरी नेहरू जो कि आनरेरी एडवाइजर, मिनिस्टरी आफ रिट्रिबिलिटेशन (अवैतनिक सलाहकार, पुनर्वास मंत्रालय) है और जिसने अपनी सारी जिन्दगी सोशल वर्क किया है, उसकी भी यही राय है। मिस थापर जो इस बारे में कुछ जानती है उनका कहना है कि

It is a crime against humanity.

(यह मानवता के विरुद्ध एक अपराध है) इस काम को करते हुये १० बरस बीत चुके हैं। अब हम इतना रुपया भी खर्च करें और उसके साथ ही साथ इतना ज्यादा अन्याय ऐसे बच्चों के साथ करें, यह मुझे ठीक नहीं लगता है। हम इतना टेक्स पेयर (करदाता) का रुपया भी खर्च करते हैं लेकिन फिर भी माता को दुख बच्चे को दुख, पिता को दुख पहुंचाते हैं, यह ठीक नहीं लगता है। इसमें न तो हिन्दु का कोई सवाल है, न सिख का सवाल है और न ही मुसलमान का सवाल है, बल्कि इन्सानियत का तकाजा है कि हम इन बच्चों के साथ इस तरह से अन्याय न करें।

अन्त में मैं इतना ही अर्ज करना चाहता हूं कि जिस किसी औरत का बच्चा ही उसको न इधर भेजा जाय और न ही उधर

से इधर लाया जाय और अगर वह अपने बच्चे के साथ उधर से इधर जाना चाहे या इधर से उधर जाना चाहे तो वह बेशक आ या जा सकती है ।

पंडित काकुर दास भार्गव (गुडगांव) :

जनपद डिप्टी स्पीकर साहब, जो बिल हमारे सामने है, वह अपनी तरह का नया नहीं है । चूंकि चन्द एक दफा इसी तरह के बिल यहां आ चुके हैं, इस लिये बहुत सी बातें उन मौकों पर कही जा चुकी हैं, जिन को दोहराना मेरे ह्याल में जरूरी नहीं है । लेकिन यह हकीकत है कि जब कभी यह बिल यहां पर आता है, वही पुरानी बातें और वही पुराने किस्से लोगों के सामने आते हैं ।

अभी मैं ने अपने भाई, जो कि काश्मीर के रिप्रेजेन्टेटिव (प्रतिनिधि) हैं, को तक्रार (भाषण) सुनी है । मैं समझता हूं कि उस तक्रार को सुन कर हर एक इन्सान का दिल हिल जायगा । बहुत दफा इस हाउस में इस बात का जिक्र किया जा चुका है और मुझे कोई ताज्जुब, कोई शूबा, कोई अनसरटेंन्टी (अनिश्चन्ता) नहीं है कि वे हज़ारहा औरत, जो कि काश्मीर से १९४७ में नहीं, बल्कि बाद-अज़ा (बाद में) ले जाई गई, आज तक पाकिस्तान में मौजूद हैं । उन में से एक भी औरत वापिस नहीं आ सकी है और न कोई बच्चा वापिस आ सका है । हमारे सोशल वर्कर्स (सामाजिक कार्यकर्ता) कई बरसों तक इस सिलसिले में काम करते रहे, लेकिन दूसरे पंजाब में कई ऐसे इलाके रहे हैं, जहां उन को जाने की कतई इजाजत नहीं थी । एक मौका था, जब कि हमारे श्री गोपालस्वामी ने हम को बताया था कि दो हज़ार औरतें पाकिस्तान में मुस्लिम आफिशियल्स (पदाधिकारियों) के पास मौजूद हैं, लेकिन आज तक हम को पता नहीं चला कि वे औरतें कहाँ गई और उन मुस्लिम आफिशियल्स ने क्या किया । इस ब्रोशर के पढ़ने से मालूम होता है कि हमारे यहां से पच्चीस हज़ार औरतें

रिक्वर करके पाकिस्तान भेजी गई और नौ, साढ़े नौ हज़ार औरत वहां से रिक्वर कर के यहां लाई गई । मैं अर्ज़ करना चाहता हूं कि ये फिगर्स (आंकड़े) इस बात की शाहिद (साक्षी) नहीं हैं कि हमारे मुल्क में ज्यादा औरतें एबडक्ट (अपहृत) की गई थीं और रखी गई थीं और पाकिस्तान में मुकाबलतन (तुलना में) कम औरतें रखी गई थीं, बल्कि यह तो इस बात की शाहिद है कि यहां के लोगों ने बड़ी ईमानदारी से, ज़ील से (उत्साह से) बल्कि यह कहना चाहिये कि ओवर-ज़ील (अधिक उत्साह) से काम किया और इन औरतों को रिक्वर कर के पाकिस्तान भेजा । इस के बरअक्स (विपरीत) पाकिस्तान में यहां के सोशल वर्कर्स को घरों में नहीं जाने दिया गया और इस सिलसिले में कई पोलिटिकल रीजन्स (राजनीतिक कारण) पेश कर दी गई और कई दूसरे मामले उठाये गये और कहा गया कि अगर इन लोगों को ऐसा करने की इजाजत दी गई, तो यहां के अमन (शांति) में खलल पड़ेगा । यह रख खसून (विशेषकर) उस हिस्से में अस्तियार किया गया, जहां काश्मीर की औरतें ले जाई गई थीं । उन इलाकों में तो यहां के लोगों की हवा तक नहीं पहुंच सकी । मुझे इससे बड़ा दुख है । मुझे इस बात का सख्त अपत्तोस है कि दूसरे पंजाब के लोगों और गवर्नमेंट ने उस दिल से, उस तरीके से और उस जाफिशानी (सच्चाई) से काम नहीं किया, जिस तरह कि उन को करना चाहिये था । मुझे यह कहते हुये बड़ी तक्रलीफ़ होती है, क्योंकि जिन लोगों का मैं जिक्र कर रहा हूं, वे यहां पर अपने आप को डिफेण्ड (बचाव) करने के लिये मौजूद नहीं हैं और मैं एक-तरफा कन्डेमनेशन (निन्दा) नहीं करना चाहता हूं, लेकिन इस के बावजूद मेरे दिल में यह ह्याल है कि पाकिस्तान में जिस ईमानदारी, जाफिशानी और तेजी से काम किया जाना चाहिये था, उस तरह से नहीं किया गया और अब भी हमारी हज़ारों

[पंडित ठाकुर दास आगंब]

मायें, बहिनें और बच्चे वहां पर मौजूद हैं, जो कि कभी भी यहां वापिस नहीं आ सकेंगे— मुझे इस में कोई शुबा (सन्देश) नहीं है। यहां पर चाहे जितनी तकरीरों की जायें, सरदार साहब की तारीफ़ की जाय और उन को उकसाया जाय कि वह इस सिलसिले में कोई तरकीब निकालें, लेकिन मुझे डर है कि सरदार साहब—बावजूद इस हकीकत के कि वह बड़े रिसोर्सफुल (साधन युक्त) हैं—कोई ऐसी तरकीब नहीं निकाल सकेंगे, जिससे वे हजारों बहिनें और बच्चे, दस बरस गुजर जाने के बाद भी, यहां वापिस लाये जा सकें। मैं अर्ज करना चाहता हूं कि यह एक बेयर ट्रुथ (नमन सत्य) है। जहां तक सैन्टीमेंट (भावना) का ताल्लुक है, यह कहना ठीक है कि उन को वापिस लाने की पूरी कोशिश की जानी चाहिये, लेकिन मुझे नज़र नहीं आता कि यह प्रैक्टिकल (व्यावहारिक) हो सकता है और वे औरतें और बच्चे, जो कि काश्मीर से ले जाये गये थे, कभी वापिस आ सकेंगे। इस लिये मैं कभी भी यह बात अपने दिमाग में नहीं लाता कि कभी ऐसा माहौल (वातावरण) यहां बन सकगा जिस में हमारी बहिनें और बच्चे यहां वापिस आ सकें। एक ही तरीके से वह माहौल बन सकता है, जिस के लिये हम तैयार नहीं हैं। हम ने सुना था कि विलायत से एक लेडी यहां आई थी और उस को अफगानिस्तान उठा कर ले जाया गया। उस एक लडी के लिये ब्रिटिश गवर्नमेंट ने दुनिया भर को हिला दिया और इस बात की परवाह नहीं की कि उस को वापिस लाने के लिये कितनी भी खूरेजी (खूनखराबा) क्यों न करनी पड़े। लेकिन मैं अर्ज करना चाहता हूं कि उस के लिये न हिन्दुस्तान की गवर्नमेंट तैयार है और न ही यहां का कोई शरूस तैयार है। इस लिये मैं इस को खारिज-अर्ज-बहस (निर्विवाद) समझता हूं। मेरी नाकिस (शुद्ध) राय में वे औरतें और बच्चे पाकिस्तान से कभी भी यहां न आ सकेंगे

और न पाकिस्तान उन को यहां आने देगा। इस बात की उम्मीद करना तो एक किस्म का मिराज (मृगतृष्णा) है।

जहां तक उन औरतों और बच्चों का सवाल है, जो कि यहां से रिकवर कर के पाकिस्तान भेजे जा रहे हैं, उन में कुछ तो पाकिस्तान जाना चाहती हैं और कुछ नहीं जाना चाहती हैं। जो जाना चाहती हैं—जिन के मुताल्लिक बयान किया जाता है कि वे जाना चाहती हैं, यह नहीं कि वे वाकई जाना चाहती हैं—उन का किस्सा, जनाब हम ने आप की जबानी सुना है। अगर उस की आधी बातें भी सही हों—मैं इसलिये यह बात कह रहा हूं कि आप ने उन बातों की तहकीकात (छानबीन) नहीं की है, जो कि आप को बताई गई—तो कौन शरूस ऐसा होगा, जिस का दिल हिल नहीं जायगा। वह दिल को हिला देने वाला किस्सा है। हम यहां पर ऐसे हालात नहीं चाहते हैं, जिन में औरतों को इस तरह ज़बर्दस्ती, मजबूर कर के पाकिस्तान भेजा जाय, जैसा कि आप ने बताया है—और वह सिर्फ आप ने ही नहीं बताया है, दूसरे भाइयों ने भी बताया है और उस को हम सब लोग बखूबी जानते हैं। इस बिल के मुताल्लिक मैं कई मौकों पर अपने स्थालात का इज़हार (व्यक्त) कर चुका हूं। १९५१ में, जबकि इस की पहली अगमेंडमेंट (संशोधन) की गई थी, मैं ने एक वाक्य (घटना) का जिक्र किया था जिस में एक औरत को हाई कोर्ट में हेबिस-कार्पस एपली-केशन (बन्दी प्रत्यक्षीकरण आवेदनपत्र) मंजूर होने के मौके पर रिहा कर दिया गया। उस औरत के कई बच्चे थे। लेकिन हाई कोर्ट के छोड़ देने के बावजूद उस को मजबूर कर के वापिस भेज दिया गया।

श्री उ० म० त्रिबेदी : वह भाग कर आ गई। अब गवर्नमेंट फिर उर को भेज रही है।

पंडित ठाकुर दास भागंब : मुझे यह मालूम नहीं है ।

मुझे एक और केस मालूम है । उस की फाइल महकमे ने मेरे पास भेज दी । मैं ने उस फाइल को अग्ल (प्रारंभ) से ले कर आखिर तक पढ़ा । उस में कई ऐसी चीजें मौजूद थीं, जोकि एप्लिकेट (आवेदक) को मालूम नहीं थीं । उस को पढ़ने से मालूम होता था कि दर-असल उस औरत के साथ बेजा सख्ती की गई । मैं उन तमाम बातों को इस वक्त दोहराना नहीं चाहता हूँ । मैं सिर्फ यह चाहता हूँ कि कम से कम आईन्दा उस किस्म की शिकायतें और उस किस्म के वाक्यात नहीं होने चाहियें और खसूसन उस अरसे (अवधि) में, जबकि सरदार साहब के चार्ज में यह महकमा है । मैं यह महसूस करता हूँ कि ऐसी बात, ऐसी शिकायत, ऐसा वाक्यात हवा में भी नहीं आना चाहिये, कुजा प्रैक्टिस में (व्यवहार में क्या कहना) ।

जनाबे वाला ने इन बातों को बड़ी एहतियात के साथ फरमाया । मैं उनको रिपीट करता (दोहराता) हूँ और यह उम्मीद करता हूँ कि सरदार साहब इस बात की पूरी तहकीकात करेंगे और फ़िल-हाल हम अपना जजमेंट (निर्णय) रिजर्व (रक्षित) रखते हैं । हमें इस बात का यकीन (विश्वास) है कि जब तक सरदार साहब यहां हैं, तब तक कोई जो ऐसी बात या शिकायत उन के नोटिस में आयेगी, वह उसको ठीक कर देंगे । मुझे उम्मीद है कि जो बातें यहां पर कही गई हैं, उन की वह खास तौर पर तहकीकात करायेंगे और कोई ऐसा इन्तजाम करेंगे कि आईन्दा ऐसे वाक्यात न होने पायें । मुझे उम्मीद है कि यह जरूर हो जायगा ।

मेरी बहन उमा नेहरू ने इस सिलसिले में जो कुछ कहा है, उस के सेन्टीमेंट (विचार-धारा) की तो मैं तार्ईद (पुष्टि) करता हूँ कि इस देश में जब तक एक भी औरत ऐसी रहे, जिसको कि जबदस्ती यहां पर रखा

गया हो और जोकि पाकिस्तान जाना चाहती हो, तब तक यह काम जारी रहना चाहिये और ऐसी औरतों की तलाश करने और उनको पाकिस्तान अपने रिश्तेदारों के पास भेजने की पूरी कोशिश की जानी चाहिये । लेकिन इस के साथ ही मैं यह अर्ज करना चाहता हूँ कि अगर हम इस मसले के प्रैक्टिकल एस्पेक्ट (व्यवहारिक पहलू) को देखें और ज़रा गहराई में जायें, तो हम महसूस करेंगे कि यह बिल न सिर्फ पर्मनेंट (स्थायी) तौर पर रहेगा, बल्कि युग गुज़र जायेंगे और यह काम जारी रहेगा और यह बिल कायम रहेगा । इस की वजह यह है कि वहां से सारी औरतें आयेंगी नहीं, और यहां पर यह काम खत्म नहीं होगा । कोई इस बात की गारंटी नहीं कर सकता है कि किसी वक्त एक भी औरत यहां पर नहीं रह गई है, जोकि पाकिस्तान जाना चाहती है, लेकिन उसको जबदस्ती यहां पर रखा जा रहा है । यह बात मुमकिन ही नहीं है । इस वक्त भी कोई नहीं कह सकता कि कौन खुशी से जाता है और किसीको जबदस्ती, नाजायज़ तरीके से भेजा जा रहा है, किस पर कितना दबाव डाला जाता है । इस सिलसिले में यहां पर जो कहा जाता है, वह तो एक किस्म का प्लैटिच्यूड (साधारण बात) है । जहां तक इस दावे के प्रैक्टिकल (व्यावहारिक) पहलू का ताल्लुक है कि जब तक यहां या वहां एक भी ऐसी औरत रहेगी, यह काम जारी रखा जायेगा, मैं अर्ज करना चाहता हूँ कि उस में लातादाद मुश्किलात (असंख्य कठिनाइयां) पेश आयेंगी । आज उन वाक्यात को दस बरस हो चुके हैं । सात बरस में तो इन्सान के ज़रे भीतब्दील (बदल) हो जाते हैं । इन दस बरसों में न जाने कितनी तब्दीलियां हो गई हैं । जो नौजवान औरतें उस वक्त यहां या वहां एबडकट (अपहृत) की गईं, उन के न जाने कितने कितने बच्चे हो चुके हैं, उनका दिमागी माहौल कितना तब्दील हो चुका है । यहां पर कहा गया है कि चार

[पंडित ठाकुर दास भार्गव]

छ: छ: महीने के बच्चे कई औरतें छोड़ गईं, लेकिन कितनी औरतें सात सात साल के बच्चे छोड़ गई हैं, इस की तादाद कहां है ? कितनी अपने खाविन्द के पास बच्चे छोड़ गई हैं ? हमारी बहिनों, श्रीमती रामेश्वरी नेहरू और मिस थापर ने, इस सिलसिले में जो काम किया है, हम सब के दिलों में उस का ब्याल है। कौन शकस है जो उन औरतों की तकलीफ और दुख को महसूस नहीं करता है। मैं समझता हूँ कि दस साल के बाद भी सिवाय चन्द एक के अब भी ऐसी औरतें होंगी, जोकि अपने रिश्तेदारों के पास जाने के लिये तैयार होंगी, लेकिन सवाल तो यह है कि उन को बूँडना और उन के ख्याल (झुकाव) को मालूम करना, उनके एनवायरनमेंट्स (वातावरण) को देखना वगैरह मेरे ब्याल में कोई प्रैक्टिकल पालिटिक्स (व्यावहारिक राजनीति) नहीं है। अगले साल इस तरह का एक और बिल ले आना भी मुझे ठीक मालूम नहीं होता है।

मैं चाहता हूँ कि जो यह बिल आप का है इस को आप पास कर लीजिये और एक साल में जितना काम कर सकें कर लीजिये। वहां तो कुछ होने की आप उम्मीद न रखें। जितनी औरतें वहां मौजूद हैं उन को देखते हुए तो वहां से कई गुनी रिक्वारी होनी चाहिये थी अगर उन में भी यह काम करने का प्रोपोरशनट जील (अनुपातिक उत्साह) होता मैं यह नहीं कहता कि जो वहां की औरतें हैं वह वापस न जायें। मैं इस के हक में नहीं हूँ कि किसी को यहां जबरदस्ती रखा जाये। लेकिन फर्ज कीजिये कि जो औरतें दस दस साल से यहां रह रही हैं और जिन के चार चार छ: छ: साल के बच्चे हैं वे दूसरे माहौल (वातावरण) में जा कर कैसे पलेंगे। हमारे गिडवानी साहब ने बतलाया कि बहुत से ऐसे बच्चे हैं जिन को उनकी मायें छोड़ गई हैं और अब यहां

पर न उन का कोई बाप है न मां है। इन बच्चों को क्या पता है कि क्या मामला है। इस तरह के बच्चों को हराम का बच्चा समझा जाता है इसलिये वे औरतें उन की अपने साथ नहीं ले जातीं। ऐसे बच्चों की मां को परवाह नहीं है कि उन का क्या होगा। शुरू में मेरा यह खयाल था कि जो औरत यहां आई है और जिस के जबरदस्ती बच्चा पैदा हो गया है उस से मां को मुहब्बत नहीं हो सकती और न ऐसे बच्चे को मां से मुहब्बत हो सकती है। लेकिन मैं अर्ज करना चाहता हूँ कि ये सारे बच्चे हराम के नहीं हैं। एबीडेंस ऐक्ट (साक्ष्य अधिनियम) में लिखा है कि जो औरत किसी मर्द के साथ आठ आठ बरस तक रह लेती है उस का मैरिज (विवाह का प्रिजम्प्शन) 'अनुमान' हो जाता है। लेकिन अगर ऐसा माहौल बनता है कि उस बच्चे को हराम का समझा जाय तो मुझे कोई शुब्हा नहीं कि औरत ऐसे बच्चे को छोड़ जायेगी। इसलिये मेरी गुजारिश है कि आप इस काम को दस बरस से कर रहे हैं और अगर आप चाहते हैं तो एक साल और कोशिश कर लीजिये, लेकिन उस के बाद जो यह हमारी सोसाइटी (समाज) में एक रनिंग कैंसर (अनवरत रोग) है इस को खत्म कर दीजिये। इस को एक साल के बाद चलाना जरूरी नहीं है। वहां से तो हम को कोई उम्मीद नहीं रखनी चाहिये और यहां का काम करीब करीब खत्म ही है। जो लिस्ट (सूची) मिनिस्टर साहब ने हम को दी है उस से यही नतीजा निकाला जा सकता है कि अगर इन औरतों पर प्रेशर (दबाव) न डाला जाये तो कोई वहां जाना पसन्द न करेगी। हम एबीडेंस ऐक्ट (साक्ष्य अधिनियम) की दफा १४ के मातहत नतीजा निकालने के हकदार हैं। यह समझना कि इतने बरसों तक किसी में हिन्दूपना या मुसलमानपना बना रह सकता है गलत है। इतने बरसों में हर एक अपने को एनवायरनमेंट से एडजस्ट (ठीक) कर

लेता है। इसलिये मैं अबद से अर्ज करूंगा कि आप इस बिल को पास कर लीजिये लेकिन भायन्दा यह इस हाउस में न आये। आप इस काम को ह्यूमैनीटेरियन (मानव कल्याणकारी) कहते हैं और इस के लिये अपने सात लाख रुपया रखा है। लेकिन मैं आपको अपने मूलक में इससे ज्यादा डिज़विग केसेज़ (उपयुक्त मामले) बतला सकता हूँ जिन के लिये यह रुपया खर्च किया जा सकता है। यहां पर न जाने कितने बिलखते बच्चे हैं जिन का कोई नहीं है, कितनी बेवायें और भायें हैं जिन पर ज्यादाती होती है। हम को अपनी ताकत के मुताबिक ही काम करना होगा। हमारी इनरजी (शक्ति) और फंड्स (निधियां) इतने नहीं हैं कि हम इस काम पर इस प्रोपोर्शन (अनुमान) में खर्च कर सकें।

इसलिये मैं अबद से गुजारिश करूंगा कि आप इस बिल को तो पास कर लीजिये लेकिन भायन्दा इस तरह का बिल हमारे सामने नहीं आना चाहिये।

श्रीमती शिवराजबती नेहरू (जिला लखनऊ—मध्य) : माननीय उपाध्यक्ष महोदय, मैं श्री गिडवानी जी की राय से बिलकुल सहमत हूँ। पिछले जुलाई महीने में मिनिस्टर साहब के कमरे में एक मीटिंग हुई थी जिस में हम सब औरतें गई थीं। उस मीटिंग में हमारे वह अफसर भी मौजूद थे जोकि पाकिस्तान में हमारी औरतों की रिकवरी का काम करते हैं। उन्होंने न साफ साफ कहा था कि इस डिपार्टमेंट को अब जारी रखना बेकार है क्योंकि हम को पाकिस्तान से इस काम में बिलकुल मदद नहीं मिलती है। उन्होंने ने कहा कि हम वहां से अपनी स्त्रियों को नहीं निकाल सकते। जो रिकवरी होती है इधर से ही होती है। उन्होंने ने कहा था कि आप चाहें तो इस डिपार्टमेंट को जारी रखें लेकिन इस को जारी रखना बेकार है।

श्रीमती सुमित्रा बोशी (करनाल) : वह गलत है। मैं भी वहां थी।

श्रीमती शिवराजबती नेहरू : उस वक्त मिनिस्टर साहब ने हम को आश्वासन दिया था कि इस डिपार्टमेंट को एक बरस के लिये और रखा जायेगा। हम ने उस वक्त कहा था कि अच्छा आप इस को एक बरस और रख लीजिये और इस भरसे मैं आप जितनी भी कोशिश करना चाहते हैं कर लीजिये और जिन औरतों को भेजना है उन को भेज दीजिये। लेकिन उस के बाद यह मामला खत्म हो जाये। लेकिन हम देखते हैं कि साल भर बाद हम उसी जगह हैं जहां उस वक्त थे और कोई भी तरक्की नहीं हुई है।

सरदार सवरण सिंह : यह बिल उसी बातचीत का नतीजा है जोकि आप के साथ हुई थी।

श्रीमती शिवराजबती नेहरू : उस वक्त आप ने कहा था कि इस को नवम्बर, सन् १९५६ तक रखा जायेगा अब आप सन् १९५७ की नवम्बर तक का वक्त चाहते हैं। तो एक साल बढ़ा कि नहीं।

सरदार सवरण सिंह : ३० नवम्बर, सन् १९५६ तक तो पहले ही था। अभी एक महीने की तो बात है कि जब आप ने कहा था कि एक साल के लिये और बढ़ा दिया जाये।

श्रीमती शिवराजबती नेहरू : खैर तो इस से भागे न चलाया जाये। आप जितनी कोशिश चाहें इस एक साल में कर लीजिये और उस के भागे यह न बढ़े। मेरा भी यही खयाल है कि अब इस बात को दस बरस हो गये हैं। जो औरतें यहां आईं या जो वहां चली गईं वे बालबच्चों वाली और घरवाली हो गई हैं। मिनिस्टर साहब ने कहा कि जब समाज का रख कुछ बदल गया है और जो औरतें वहां से वापस आती हैं उन को लोग रखने लगे हैं। लेकिन मैं

[श्रीमती शिवराजवती नेहरू]

इस से सहमत नहीं हूँ। मुझे मालूम है कि एक पंजाबी सज्जन ने दोस्तों के कहने सुनने से एक स्त्री को वापस रख लिया लेकिन उस को इस तरह रखा जाता है कि उस की बिल्कुल इज्जत नहीं है और न उस का कोई मान है। बेचारी पड़ी रहती है।

पंडित ठाकुर दास भागंब : पंजाब में जो औरतें आती हैं उन को हम लोग अपने घरों में इज्जत के साथ रखते हैं। मैं इस बात को मानने को तैयार नहीं हूँ कि उन को इज्जत से नहीं रखा जाता।

श्रीमती शिवराजवती नेहरू : लेकिन जहां मैं कांस्टीट्यूशन हाउस में रहती हूँ वहां के कैंटर (भोजन व्यवस्थापक) के एक रिश्तेदार का यह मामला है। उन्होंने ने औरत को लोगों के कहने सुनने से रख तो लिया है लेकिन उसकी कोई इज्जत नहीं है और वह बड़ी मुसीबत में है। जो इस तरह की स्त्रियां यहां आती हैं उन को कोई सुख नहीं मिलती और न उन की सुख मिल सकता है जोकि यहां से भेज दी जाती हैं। कहा जाता है कि वे बच्चों को छोड़ जाती हैं। अगर वे बच्चों को न छोड़ जायें तो उन की और भी ज्यादा बेइज्जती है। पर उन का दिल कलपता रहता है और वे सुखी नहीं रह सकतीं। मेरा खयाल है कि जितना रुपया इस विभाग पर खर्च किया जाता है इतना यदि उन बच्चों के पालन पोषण पर खर्च किया जाये तो वह इस से ज्यादा ह्यूमैनिटेरियन काम होगा कि दस बरस के बाद दस पांच स्त्रियां उधर से वहां भेजी जायें या उधर से यहां लाई जायें। इस के अलावा इस विभाग के काम से फायदा पाकिस्तान को ही होता है। पाकिस्तान में जितनी भी स्त्रियां हैं उन को वह नहीं भेजते। अगर वहां से स्त्रियां आती भी हैं तो बहुत थोड़ी।

इस के अलावा जब तक यह डिपार्टमेंट खुला रहेगा, तब तक वे दुःखद घटनायें जो कि आज से दस बरस पहले हमारे यहां हुई थीं हमारे सामने आती रहेंगी और हम को यह याद दिलाती रहेंगी कि हमारे ऊपर इस तरह का जुल्म हुआ था और हमारे लोग इतने खराब थे कि उधर से इतनी औरतें भगा लाये। मैं चाहती हूँ कि इन दुःखद घटनाओं की स्मृति अब खतम की जाय।

कहा जाता है कि जब तक एक भी उधर की स्त्री यहां है या यहां की एक भी स्त्री वहां है तब तक इम विभाग को कायम रखा जाये। अगर ऐसा किया गया तो युगों तक आप को यह डिपार्टमेंट कायम रखना होगा। सात बरस में तो एक युग बदल जाता है। इतने अरसे में इन्सान के शरीर तक में बड़ा परिवर्तन हो जाता है। इसलिये इतने बरस के बाद तक इस को कायम रखना मुझे ठीक नहीं लगता।

जैसा कि हमारी माताजी, उमा जी ने कहा, अगर इस को कायम रखना ही है तो इस काम को सोशल वर्कर्स (सामाजिक कार्य कर्ताओं) को दे दीजिये। यहां बड़ी बड़ी सोशल वर्कर्स हैं। लेकिन अब सरकार को यह डिपार्टमेंट कायम रखने की कोई जरूरत नहीं है।

Shrimati Sushama Sen: I do not want to take much time of the House. I would ask a question in the beginning. Why should not the procedure be simplified further? I am told that, in these camps, the cases of these women who do not wish to go back to their original homes are pending for six or eight months. They go from one department to another. Why should not they be sent back forthwith?

I believe that the tribunal consists of one woman and two police officers. It should consist of all women. The police should go away; it is no use keeping the police officers there. This complicates matters. I earnestly request the hon. Minister to consider this point. The tribunal should consist of women workers only. There is one woman there and she has created a wholesome atmosphere but she has not got any voice because the police officers just do what they like. It is in the fitness of things that these police officers should go and I very strongly feel that this tribunal should consist only of women workers and not police officers. The police officers can be kept in other capacities but not on this tribunal. The woman who is doing good work there has no voice and she cannot carry out what she feels. There are so many women social workers. If Pakistan does not want women workers, they need not have but India should have only women workers.

The other point, as I said, is that the procedure should be simplified. Those women who do not wish to go back to their original homes should forthwith be sent to their homes and it should not take six or eight months during which period they are kept in the camps and they have to undergo these difficulties. We have heard very tragic stories from these women. So, I would earnestly request that the women should be sent back immediately, if they do not wish to go to Pakistan. It is a humanitarian work. As long as there is one woman, we should try to recover that abducted woman. But, this procedure of prolonging is really not wholesome. I would request the hon. Minister to see, as he has promised, that there is an end of the matter before the year ends.

Kumari Annie Mascarene: Mr. Deputy-Speaker, here is a measure unnecessarily extended and prolonged beyond its normal time without any justification. There are

some interested individuals—interested in the community or religion and others interested financially—who impose on the Government this job which has outlived its time. I have heard speeches justifying this on humanitarian grounds.

I wish to ask this question. Is this problem an emergency problem during the last ten years? I heard children being mentioned. During these ten years, have not these children grown up? Were not children born within these ten years? It is a delicate and complex question for the father of the child has to support it.

Rs. 9 lakhs were spent this year; and the number of abducted women is 4,000. We are spending lakhs and lakhs of rupees every year. I wish to ask the hon. lady Member the definition of 'humanitarian'. We have got a Social Welfare Board. Why not this problem be taken up by this Board? Why should this expenditure continue every year? I find from the items of expenditure that the authority which runs this show spends much more on itself than on the women. Ten years are enough for anyone to get acclimatised, if they are brought from one country to another and if they are happy there.

I wish to bring before you a single example. Hindu women are happy in Pakistan. It is proved by one of the Hindu women who went away from New Delhi itself. This lady is highly connected with the Prime Minister. She had been married to a Muslim and their life was not happy in India. After the bifurcation, she lived here as a highly paid official and after sometime, she was not allowed to meet her husband and then she resigned her job and went to her husband much against the will of powerful relations and it is more than three years today after she had gone

to the other side. She is very happily living with her husband there.

13.37 hrs.

[PANDIT THAKUR DAS BHARGAVA in
the Chair.]

If she is happy there, why not others? Are they thinking of their nationality and mourning after ten years? We can assure that Muslim women on this side are quite happy and they do not want to go. This is a rather artificial transportation, from this side and that, in order to keep a few people employed and loot money. The tax-prayer's back is breaking and this Recovery of Abducted Women's Act is continuing for ten years on grounds of humanity. Do you really provide for the women and children who go to the other side? What is their destiny? Are you going to provide for all these 4,000 women here? What is their destiny? The problem of unemployment stares us in the face and the country's finances are being utilised for such wasteful purposes. Then, how will you be able to meet the other more urgent problems? I am sure that ten years are quite enough to make anyone interested in the place where she lives. It is natural, it is practicable and it is expedient. People will adjust themselves to their circumstances. The Government is keeping an artificial show and spends a large sum of money under the camouflage of protection forced on Government by some interested individuals. That should be put a stop to. There is the Prime Minister's formula of a socialist pattern of society. Why cannot this question come within the purview of that formula. It has been proved that happy marriages exist in Pakistan. If this Bill is passed and the so-called recovery of abducted women is kept up, the two countries cannot be very happy in their political relations, because both the Governments have to be in action.

Some hon. Members have said that the police officers should not be

present there. That means the executive officers paid by Government have no character. Why should they be kept in that place along with the women workers? Have they proved their testimonials that they can be trusted with? Sir, we have got women police. If you have to keep up this work, the police officers ought to be there; that is my suggestion. But why not women police be posted there?

Then again, why should they be left with the women workers? Who are they? What have they done during these ten years? They are simply wasting the finances of the Government and making them impose more and more heavy taxes on the poor tax-payer.

Therefore, Sir, I oppose this Bill and request the Government to take a cautious view of this and stop it then and there, and thus save the country from these so-called women workers under whose hands I am sure the abducted women have no security.

सरदार इकबाल सिंह (फाजिल्का-
सिरसा) : मैं जो कुछ कहने जा रहा हूँ उस
के साथ हो सकता है कि मेरे कुछ भाई
मुत्तफिक न हों। यह मामला ऐसा है जिस
पर कई ढंगों से सोचा जा सकता है, आप
किसी तरीके से सोच सकते हैं लेकिन मेरा
सोचने का जो तरीका है वह दूसरा ही हो
सकता है। लेकिन चूंकि मैं पंजाब से आया
हूँ और मैं ने इन लोगों के हाल को देखा है
मैं यह कहे बिना नहीं रह सकता कि जो
भाई यह चाहते हैं कि इस काम को खत्म
करना चाहिये, इस को बन्द करना चाहिये,
मैं उन के साथ मुत्तफिक नहीं हो सकता।
आखिर इन्सानियत को न हम पैसों से तोल
सकते हैं, न टैक्सपेयर के मनी से तोल
सकते हैं। मैं समझता हूँ कि जब तक हमारी कुछ
बहनें उधर हैं या उधर की कुछ बहनें इधर
हैं, उन को इधर नहीं लाया जाता और

उधर की को उधर नहीं भेज दिया जाता, तब तक इस को जारी रखा जाना चाहिये। यह कहा जा सकता है कि १० साल हो गये हैं और अभी तक यह काम खत्म नहीं हो सका है। इस के बारे में मैं एक बात कहना चाहता हूँ। यह जो फिगर्स हैं, अगर इन को आप देखें तो आप को पता चलेगा कि जिस साल में गवर्नमेंट ने ज्यादा प्रेशर डाला है उस साल तो रिकवरी ज्यादा हुई है और जिस साल में स्लैकनेस दिखाई है उस साल में रिकवरी कम हुई है। अगर आप १९४७ से ले कर आज तक की फिगर्स को देखें तो आप को यही मिलेगा कि किसी साल तो रिकवरी ज्यादा हुई है और किसी साल कम और इस का जो कारण है वह यही है जो मैं ने अभी आप को बतलाया है।

दूसरी बात मैं यह कहना चाहता हूँ कि इस देश के अन्दर हम ने इम्पारलिटी के खिलाफ एक कानून बनाया है और जिस कमिटी को यह सौंपा गया था उस के समाप्ति महोदय, आप चेयरमैन थे। यहां पर अगर किसी बहन के खिलाफ कोई बात होती है जोकि उस की मर्जी के खिलाफ हो तब तो हम कानूनी कार्रवाई करने का अश्वत्थार रखते हैं और बड़े जोर से कहते हैं कि यह बुरा काम है और इस तरह के मामलों को सख्ती से दबाया जाय और कानून पर सख्ती से अमल किया जाय लेकिन इन बहनों के बारे में अगर हम कोई दूसरा ही रवैया अश्वत्थार करें तो यह कहां तक ठीक हो सकता है। ऐसा कर के हम उन बहनों के प्रति जो उधर रह गई हैं या जो इधर रह गई हैं और जिन पर कई प्रकार के अत्याचार हुए हैं और हो रहे हैं, अपना रवैया बदल लेते हैं। जब हम ऐसा कहते हैं तो हमारे कुछ प्रेजुडिसिस होते हैं और कुछ हम जज्बात में बह कर ऐसा सोचने के लिये मजबूर हो जाते हैं। लेकिन मैं समझता हूँ कि ह्यूमनिटेरियन काम चाहे इस देश में किया जाय और चाहे पाकिस्तान में किया जाय, हमेशा ह्यूमनिटेरियन काम ही रहेगा।

जो बातें इस सदन में कही गई हैं उन को हमें महत्व देना चाहिये और उन के बारे में अच्छी तरह से सोच विचार कर लेना चाहिये। लेकिन इतना महत्व भी नहीं देना चाहिये कि जो बहनें उधर से इधर आना चाहें या इधर से उधर जाना चाहें, तो उन के आने या जाने में हम रुकावट खड़ी करें और उन्हें ऐसा न करने दें। इस बात से इन्कार नहीं किया जा सकता कि जो दो कमिटियां बनाई गई थीं, एक तो फेक्ट फाइंडिंग कमिशन और दूसरी हार्ड पावर कमिटी, वे दोनों ही किसी फेसले पर नहीं पहुंची हैं। वे दोनों कमिटियां इस बात का फेसला नहीं कर सकी हैं कि कितनी बहनें उधर हैं या कितनी बहनें इधर हैं। इस बात को ले कर इन दोनों कमिटियों में डिफेंस आफ ओपिनियन रहा है। जब ये दोनों ही किसी एग््रीड डिसिजन पर नहीं पहुंची हैं और यह नहीं बता सकी हैं कि कितनी बहनें इधर हैं या कितनी उधर हैं तो मैं समझता हूँ कि इस काम को जारी रखा जाय और कोशिश की जाय कि किसी एग््रीड डिसिजन पर पहुंचा जाय। मैं समझता हूँ कि इस चीज का कम्पेरिजन करना कि कितनी बहन उधर हैं और कितनी इधर हैं और कितनी को उधर भेजा गया है और कितनी को इधर लाया गया है और कितना रुपया खर्च किया गया है, ठीक नहीं है। आप को चाहिये कि आप देखें कि किन हालात में यह काम हो रहा है और जो बहनें आना चाहती हैं उन के रास्ते में रुकावट न पैदा की जाय और जो जाना चाहती हैं उन को जाने की छूट रहे। इस को आप रुपये की यार्डेस्टिक से न नापें और इस काम को कंटिन्यू (जारी) रखें। हां यह हो सकता है कि जिस ढंग से आप काम करते हैं या जिस तरीके से काम करते हैं उस को अगर आप चाहें तो बदलें। लेकिन उन आइयों के साथ मैं एग््री नहीं करता जो यह कहते हैं कि इस काम को जारी न रखा जाय, इस को डिस-कंटिन्यू कर दिया जाय।

[सरदार इकबाल सिंह]

अब मैं नान-एथीड एरियाज के सम्बन्ध में कुछ कहना चाहता हूँ। ये वे इलाके हैं जहाँ पर कि रिक्वरी बहुत ज़ोरों से शुरू नहीं हुई है और ज्यादा नहीं हो सकी है। हमें यत्न करना चाहिये कि अब जब हम इस एक्ट को एक साल के लिये बढ़ा रहे हैं तो वहाँ पर भी जितनी ज्यादा रिक्वरी हो सके करें।

जब आप अपने देश में इम्पारेलिटी को दबाने के लिये सख्त कार्रवाई करते हैं और सख्त कानून बनाते हैं तो आप किसी भी ढंग से सोचें, सोशल ढंग से सोचें, रिलिजस ढंग से सोचें, आप यह नहीं कह सकते कि जो औरतें इधर रह गई हैं या उधर रह गई हैं उन को रेसटोर करना इम्पारल है और कोई इस चीज़ को पैट्रनाइज नहीं कर सकता। हमें किसी के लिये भी सापट कार्नर नहीं रखना चाहिये।

इस बिल के बारे में एक डिफिकल्टी (कठिनाई) यह रही है कि इस को एक एक साल के लिये एक्सटेंड किया गया है। पिछली बार भी इस को एक साल के लिये एक्सटेंड करने के लिये मोशन लाई गई थी। उस वक्त भी मैं ने एक एमेंडमेन्ट दी थी और चाहा था कि इस को कम से कम दो साल के लिये और बढ़ा दिया जाय। किसी एक साल में १२०० के करीब औरतें इधर से उधर गईं और किसी दूसरे में ६००। इसी तरह से कभी उधर से ६०० इधर आईं और कभी ७००। इस से यह जाहिर होता है कि बहुत से कम्प्लिकेटेड केसिस होते हैं जिन को डिसाइड करना मुश्किल होता है। कई बार ऐसा होता है कि कहीं पर देखा कि किसी के पास कोई औरत है और वहाँ पर जब छापा मारा जाता है तो जो एबडक्टर हाता है वह उस को किसी दूसरी जगह भेज देता है और जब दूसरी जगह छापा मारा जाता है तो उस को तीसरी जगह भेज दिया जाता है और फिर चौथी जगह।

हर बार केस पर गौर करना पड़ता है। यह भी एक रीजन (कारण) है कि जो प्रोग्रेस है वह स्लो है। इसी तरह से और भी कोई अइचनें पैदा हो जाती है। तो आप अगर एक महकमे को एक साल के लिये या छः महीने के लिये बने रहने की मुद्दत देते हैं तो उस में ज्यादा विगर नहीं आ सकता है, जोश काम करने का नहीं आ सकता है। मैं यह नहीं कहता कि आप इस महकमे की लाइफ को १० या २० साल के लिये एक्सटेंड कर दें लेकिन दो तीन साल के लिये तो इस की लाइफ अवश्य ही बढ़ा दें और जब तक दोनों कमिटियाँ किसी मुत्तफिका फैसले पर नहीं पहुँचतीं तब तक आप इस महकमे को कटिन्यू करें।

अब बिल की बात आ जाती है। इस के बारे में भी हम कुछ नहीं सोचते। इस देश में आप ने देखा है कि दिल्ली में ही हम ने इम्पारेलिटी के खिलाफ एक जगह छापा मारा था और उस में कितनी ज्यादा कम्प्लिकेशन्स पैदा हुई थीं। फिर एबडक्टर्स चाहें हिन्दूस्तान में हों चाहे पाकिस्तान में वे किस किस के आदमी होते हैं, हमारी समाज का सोशल स्ट्रक्चर क्या है, किस किस की बातें यहाँ होती हैं और किस किस की बातें वे करते हैं और किस तरह की कम्प्लिकेशन्स पैदा होती हैं, इस का भी आप को ध्यान रखना चाहिये।

मैं यह समझने के लिये तैयार हूँ कि सोशल वेलफेयर बोर्ड को इस में ज्यादा से ज्यादा दखल देना चाहिये, लेकिन मैं यह बात मानने के लिये तैयार नहीं हूँ कि अकेला सोशल वेलफेयर बोर्ड इन कॉम्प्लिकेटेड हालात में कुछ कामयाब हो सकेगा। मैं यह कहने के लिये तैयार हूँ कि सोशल वेलफेयर बोर्ड और ऐसे बोर्ड दिन-ब-दिन ज्यादा इस काम को आगे बढ़ाते जाय और पुलिस का स्ट्रक्चर कम होता जाय, ताकि जो बिलिंग हों, अपने रिस्तेदारों के पास

जाना चाहती हों, उन के लिये ज्यादा कोशिश हो सके। एक हाई-पावर कमेटी को इस बात का एसेसमेंट करना चाहिये कि हमारी कितनी बहिनें इस वक्त पाकिस्तान में हैं और कितनी मुसलमान औरतें हमारे मुल्क में हैं, जिन को कि जबर्दस्ती यहां पर रखा गया है। यह ठीक है कि शायद पाकिस्तान इस बात को न माने। यह भी हो सकता है कि हमारे और उन के आफिशियल्स इस बारे में कोई मुत्तफिका फैसला न दे सकें, लेकिन फिर भी गवर्नमेंट को अपने तौर पर इस बात की जांच करने का इम्तजाम करना चाहिये कि यह मरज कितना बड़ा है और इस के लिये कितनी कोशिश की जरूरत है—उस को यह मालूम करना चाहिये कि अभी तक हमारी कितनी बहिनें पाकिस्तान में हैं और कब तक उन की रिकवरी के काम को जारी रखना होगा और इस बिल को ऐक्सटेंड करना होगा।

जहां तक इस बिल का ताल्लुक है, इस वक्त इस को एक साल का एक्सटेंशन दिया जा रहा है। इस के बाद, तहकीकात कर के जो फिगर्ज गवर्नमेंट के पास हों, वह उन पर गौर करके या तो इस एक्ट को मुनासिब भरसे के लिये एक्सटेंड करे या इस तरह का कोई और बिल लाये। कुछ आनरेबल मेम्बर्ज ने इस सिलसिले में सेन्टीमेंट्स और जज्बात का खिक्र किया है। मैं भर्ज करना चाहता हूं कि इस दुनिया में जज्बात की अपनी जगह और अपनी कीमत होती है, जिन की कि पूरी कद्र की जानी चाहिये। जिन घरों की बहिनें इस वक्त उधर हैं, वही इस जज्बे की कद्रो-कीमत जानते हैं और उन को यह जज्बा ज्यादा अपील करता है बनिस्बत उन भाइयों को, जोकि दूर से आते हैं और जिन का इस से ज्यादा ताल्लुक नहीं है।

इन अलफ्राज के साथ मैं फिर भर्ज करना चाहता हूं कि जब तक हमारी बहिनें उधर हैं, तब तक हम इस काम को जारी

रखना चाहिये—चाहे इस को दो तीन साल और जारी रखना पड़े या ज्यादा—और इस काम को ज्यादा विगर और तेजी के साथ चलाना चाहिये।

Shri U. M. Trivedi: Mr. Chairman, Sir, during the last four years — every year practically — we have been discussing this Bill. No new arguments can be advanced against this Bill. But this year, there is one thing very significant which must not escape the notice of the House and which is printed at page 2 of the *Progress of the Recovery and Restoration of Abducted Persons*, a brochure which has been very kindly supplied to us by the Government. In that brochure, in the paragraph dealing with the plans of work, a sentence occurs, which draws the very particular attention of every reader. It says that:

“It is for this reason that both Governments have agreed not to quote publicly or privately any vague figures of pending recovery, but to work on the list of clues supplied, however vague or unreliable they may be”.

If you read the debates of the last few years, you will be surprised to know that every Member who has taken any interest whatsoever in this matter, has brought it to the pertinent notice of the Government that about 30,000 women of Indian origin remain still to be recovered and about 2,000 of them happen to be in the hands of Muslim officers of Pakistan. The figures indicate that during the period from 1st January, 1955 to 30th September, 1956, — a period of one year and nine months—the ratio of recovery to the number of abducted women in Pakistan is half per cent., that is 0.5 per cent., whereas the ratio of abducted women restored — the so-called abducted women and not exactly abducted according to the Indian Penal Code — to Pakistan is 32 per cent.

[Shri U. M. Trivedi]

13-55 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

This aspect is an eye-opener. This ought to be an eye-opener. We have secured a release of 150 women. It is 154, to be exact. But I put it at 150 for the purpose of mathematical calculation. This means that we have spent at the rate of Rs. 5,000 for the recovery of an Indian woman—for a woman to be brought to India. We intend perhaps—perhaps we will not go very far—to spend at the rate of another Rs. 6,000 per woman to be now recovered, and probably they may or may not be recovered, during the next year.

Sentiments are sentiments, and I am a Hindu. I cannot check my anger and I cannot but feel anguished when I find that thousands of my countrymen, thousands of my co-religionist women, are in the clutches of Muslims. Our ways of life are entirely different from those of the Muslims. Say what we may, we cannot forget the fact that the life of a Hindu woman is entirely different from the life of a Muslim. Therefore, we should not take it in terms of commercial life. A woman is not a chattel. It is a blood-curdling story that so many women—30,000 and 2,000 of them in the hands of the Muslim officers—are still there, and we have sat with our hands tight.

I wish that the Government take its cue from what Pandit Thakur Das Bhargava uttered. But our Government will not do it, and in the present circumstances of this world, this changing world, the progressive world, our Government will not do it,—for, all the world over with progressives prevailing,—no one cares for that peculiar anatomy of human being, the nose. It never cares for it. It has now no nose. Therefore, there would be no war! There are no chances of war!

How are we going to meet the problem? Are we going to do some

wrong to all those ladies who are now remaining over here, whatever be their number, for the very problematic point that some woman from Pakistan may come back? We are restoring large numbers of women; we have restored a large number. On the last occasion, I narrated a case to the hon. Minister. It must be said to the credit of the hon. Minister that his words have always been very kind, very courteous and very helpful. But they have also come to naught, naught in the sense that one of the hon. Ministers concerned with the deportation of a woman who was brave enough to take the risk of running back from Lahore was to be deported by the orders of the Chief Commissioner of Delhi. For what reason? She was married to a Hindu under the Arya Samaj rites in the year of grace 1945, when there was no question of any separation of India into India and Pakistan. Nobody dreamt of a partition then. This woman, who has borne three children through the man with whom she was married,—a Hindu and a Brahmin at that, who loves her very much, and in whose house even today she is—was taken away forcibly from here, notwithstanding the orders of the Rajasthan High Court not to remove her. She was spirited away to Lahore from where, thanks to the corrupted police of Pakistan, she could come back here. They now want to send her back; that matter is still pending. In that connection, I had to see one of the hon. Ministers; I cannot disclose what he told me in confidence to this House, but I hang down my head in shame. On account of the Government of India's desire not to annoy a particular person, the Government of India was not willing to stand in the way of the Chief Commissioner of Delhi sending away this woman back to the place where she was not willing to go.

14 hrs.

It is a good thing that the hon. Minister today has told us that it will be his consistent policy at least to see that no unwilling woman is sent across:

our borders to Pakistan and I hope he will abide by it. It is a very painful story and we do not wish to be reminded of it every now and then. As I said before,—I reiterate it now before you—the word “abducted” is a great misnomer. Some friends used that word not knowing what this word means in this law. Certainly I would stand by everybody who wants to send back really abducted women across the border; I do not want to have any single abductor here; I hate the sight of an abductor. But, these women have remained here by chance and have sought refuge in Hindu homes, not being abducted or kidnapped or dealt with criminally in any manner by anybody; yet, because some of these happen to have a relative who has migrated, who has left the shores of the motherland and has claimed another motherland and nationality, even though she is happy here, she is being taken. With what view is she being taken away? It is with an ulterior motive. You know the Muslim law differs from the Hindu law. A Hindu is not going to marry his cousin sister born of his uncle or aunt, but the same thing does not stand in the way of a Mohammedan. He has got ulterior motives in getting back the woman; she is being sent from here to satisfy his craving. It is high time that we open our eyes to this, which has been repeated *ad nauseam* for the last four years, namely, that a certain very influential person working, I am told, honorarily, is playing great havoc in sending away our womenfolk from here. It has been done for four years and that chapter should be closed.

Let me tell the hon. Minister through you, Sir, that to extend this law for another year is not a humanitarian work at all. The humanitarian work lies now in preserving those who want to remain here and preventing the Muslims across the country from taking away these unwilling women. We have had enough of that old history; let it be forgotten. It has been a bad thing; it has been a very worse chapter in the history of the world, this partition of India,

and all the concomitants of the partition. It was a revolution which took a heavy toll of human beings. Let us now close that chapter once and for all. It is mathematically wrong; it is economically wrong and it is not in the interests of the country. It is not in the interests of sentiments. Wise words have been uttered by Shrimati Shivrajvati Nehru. She has said that we do not want this law. If the hon. Minister think that this one year is the last one and the utmost to which he wants to go, he may please himself. But I will pray to him and submit that it is time now to close down this chapter once and for all.

Shri D. C. Sharma (Hoshiarpur): Mr. Deputy-Speaker, I am afraid I do not agree with the gentleman who preceded me and who said that this chapter should be closed. I believe that this work, by whatever name you may call it, is the kind of work which deserves continuance or extension. It has to be kept up and if a person says that it should be put an end to, he is not in touch with the realities of the situation as they exist at least in the Punjab.

Only about three months ago a very poor gentleman came to me—I am not saying this thing to excite the sympathy of the House; I am only stating a fact—and said that his daughter who had been taken away from him at the time of partition had been restored to him after about 8 years. When the daughter was taken away, she was seven years old and now she had come back as a girl of 16 years of age. Whatever economics or mathematics may say, whatever any religion may say, I would say that the joy which had been given to those poor parents—father and mother—by the restoration of that single girl is worth much more than the money that we have been spending on it. I saw a ray of hope in the heart of that man and I can tell you that that hope and joy cannot be measured in terms of money. I would, therefore, say that this work should be kept up and that this chapter—very unhappy and tragic chapter—should not be put an end to

[Shri D. C. Sharma.]

in the abrupt way which some hon. Members have suggested. But I would make one suggestion. I must say that our beloved Minister has been very painstaking and has done his work very consciously. He has placed this brochure in our hands—*Progress of Recovery and Restoration of Abducted Persons*. Most of the Members have read it; it is a very valuable study so far as we are concerned. It gives us facts and figures which are very valuable for the purpose of this debate and for other things also. But there is also a dangerous aspect of this brochure. What is suspected is that it will be a very sweet morsel of food for propaganda against India. India will stand condemned out of its own mouth. This is what will be broadcast:—India there are so many abducted women and because there are so many, so many have been sent across to Pakistan. Here is Pakistan. The number of abducted women in Pakistan is not so much and so the number sent across to India is not large. Of course, it would be said that we stand for humanity. I stand for humanity. I do not want to raise any question of Hindu, Muslim or Sikh. I am speaking purely as a citizen of India. I would say that this document is fraught with danger so far as anti-Indian propaganda is concerned. As you know, there is no limit to anti-Indian propaganda. So, I would suggest that something should have been included in it which would show at least some general assessment of the problem. It is no use saying that it is a problem which it is very difficult to assess. Some general assessment should have been given to show how many Hindu women are estimated to be there, how many of the Muslim women are estimated to be here; some kind of estimates should have been given. That would have been very good not only for us, but also for our brethren in Pakistan. That would have given us an accurate picture of the problem that we have before us. Nothing like that has been given here. I would ask the hon. Minister to start with some kind of assessment, a rough and

ready one, so that we may know the nature of the problem and also how far we have to go and how long we have to go.

I believe that this is an emergency measure and that it is being administered in an emergency manner and in an emergency spirit. I think that it should have been put on a more solid basis and administered in a more solid fashion. That would be my first suggestion to the hon. Minister. I think a great deal has been said about the humanitarian aspect of this problem. After all, we are doing all this more out of humanitarian impulses than out of political impulses. There may be other kinds of impulses anywhere else. But, there is nothing but humanitarian impulse at work in this country. But a humanitarian measure should be administered in a humanitarian fashion. What do we find? All these camps are there. They have been given various kinds of names. I believe that we have too many of these camps. These are not camps which are meant for the psychological restoration of any person, or the psychological rehabilitation of any being, but they are meant for psychological dislocation. Even if a person psychologically very sound were to go through this process, he would be upset. What is the process? First of all, you go to the transit camp, then you go to the Muslim base camp, then you go to the Tribunal, then you go to the special home, then you come back and you are again produced before the Tribunal. God knows what all this means. I tell you this is police method with a vengeance. I believe no person can go through all these processes and still survive. You referred in your speech to the Muslim base camp. I also know something about that. I am not judging this question from the Hindu or Muslim point of view. I judge it sheerly in terms of psychology. Any one who escapes alive from these camps must be very strong psychologically. I would request the hon. Minister to evolve some procedure by means of which these psychological

discomforts—I do not want to use any hard words—all these discomforts are minimised. These camps are there. You have described them more by silence than by explicit statements but these things should not be there in the way.

So much is said about the Tribunals. It is all police from beginning to end. Who are the members of the Tribunal? Police officers. Don't we have any judicial officers in our country, well-meaning and good-intentioned officers? Don't they have such officers in their own country? We have given the whole thing to the police. I think it is not good for those persons who are recovered and who are asked to declare whether they want to go or whether they do not want to go. I would, therefore, say that the Tribunal should be judicial in every sense of the word. It should not be of the type that we have now.

This organisation is top-heavy in point of administrative expenditure. I cannot understand why so much of money is being spent on this establishment. I think the results achieved by this establishment are not commensurate with the money that we are spending. I request the hon. Minister to introduce some economy so that the results achieved may bear some relation to the money spent. This high expenditure is not justified.

I am told that there is an Indian lady social observer who visits the camps. I do not know who that lady is, what are her qualifications, what are her functions and what is her experience in this matter. For aught I know she may be the best qualified person for this work. But I would say that if you are going to tackle this humanitarian work, you have to tackle it mainly by humanitarian methods and partly by police methods. What we are doing is this that we are dealing with it mainly by

police methods and very slightly by humanitarian methods. There are men and women of goodwill in India; there are men and women of goodwill in Pakistan. All these should come together and the whole problem should be tackled by humanitarian methods. Therefore, as the hon. Member Shrimati Uma Nehru said, this work should be more in the hands of social workers.—Not paid social workers. I cannot understand this description of social workers and paid social workers because I have been brought up in a different atmosphere. I say that this work should be entrusted mainly to social workers who want to do it on a voluntary basis. If you require a few paid officials, I do not mind. This is a very important aspect.

Next, I would tell the hon. Minister—I know, he is taking a lot of interest in it—that the problem of the women who have been abducted from Jammu and Kashmir State has not received as much attention as it deserves. I say that most respectfully. So many cases come to my notice because I have something to do with Jammu and Kashmir, and I believe that while we in the Punjab are able to bring some pressure to bear upon persons here and there, the people who have come from Jammu and Kashmir are not able to do that to that extent. I would, therefore, request the hon. Minister to have a small wing, or a person especially in charge of operations so far as Jammu and Kashmir State is concerned. I do not want to say that the case of Jammu and Kashmir is going by default, but I dare say that the case of Jammu and Kashmir is not receiving as much attention as it deserves.

I would therefore in the end say that this work should continue. Anyone who wants to set a time-limit for it must be either a prophet, or an astrologer or a social scientist of great potentiality. I am none of these. I would, therefore, say that this work

[Shri D. C. Sharma]

should continue. But I would also say that this work should not have so much of the taint of the police upon it. I have nothing to say against the police, but in this work the police overshadows everything. I would therefore say that this humanitarian work should call into play the humanitarian touch, humanitarian sympathy and humanitarian impulses, and that it should be done in such a way that no Member on the floor of the House can say that while we are doing so much for the women of one particular type we are not doing as much for the women of another type. Therefore, I would say that while the hon. Minister gives us the progress reports of our country, he should also get similar facts and figures from the other country so that we can make a comparative study of the two and come to our conclusions. Since we do not get that, I think we indulge in all kinds of fanciful things. So, I would in the end urge upon the hon. Minister to put into effect at least those of the suggestions which have been given by my respected sisters and see to it that this work is not put an end to in an abrupt manner simply because there are some persons who are looking at it from an angle which is not humanitarian.

Mr. Deputy-Speaker: Shrimati Subhadra Joshi. I presume enough has been said now. Nothing should be repeated and hon. Members should be brief.

श्रीमती सुभद्रा जोशी : हर साल इस विषय पर यहां वाद-विवाद होता है और दोनों किस्म की बातें कही जाती हैं। यहां पर यह भी कहा जाता है कि इस काम को जारी रखा जाना चाहिये और यह भी कहा जाता है कि इस को बन्द कर दिया जाना चाहिये। आज इन सब बातों को मैं ने सुना है और कुछ बातें ऐसी कही गई हैं जिन को सुन कर मेरे दिल पर एक जबरदस्त चोट लगी है। हमारे एक भानुदेवल मैम्बर

(माननीय सदस्य ने कहा कि वे बहनें जो फिसादात (भगड़ों) के वक्त उठाई गईं वे एबडक्टेड परसन्स (अपहृत व्यक्ति) नहीं हैं और हमारे घरों में आश्रय लेने के लिये आना चाहती थीं। आज इतने सालों के बाद इस चीज को उठाना और ऐसी बातें करना मेरी समझ में नहीं आया है। मैं समझती हूं कि वे भाई उन नज्जारों को भूल गये हैं जोकि पाकिस्तान में तथा भारत में इन फिसादात में देखने को मिले थे। किस तरह से इन को उठाया गया, किस तरह से इन को बेचा गया, किस तरह से इन का अपमान किया गया। ये सब चीजें आज उन की नजर से भोसल हो गई मालूम देती हैं। आज इतने वर्षों के बाद यह कहना कि वे पाकिस्तान में या हिन्दुस्तान में एब-डक्टर्स (अपहरण कर्त्ताओं) के घरों में आश्रय लेने गई थीं, मैं समझती हूं बड़ी ही शर्मनाक है। इस बात को सुन कर सचमुच मेरे दिल पर बहुत जबरदस्त चोट लगी है और मैं समझती हूं कि केवल मेरे दिल पर ही चोट नहीं लगी बल्कि हज़ारों भाइयों के और हज़ारों माता पिताओं के दिल पर भी चोट लगेगी जो आज भी अपने बच्चों की तसवीरों को, अपने बच्चों की फोटों को ले कर जगह जगह घूमते हैं और सोती बार अपनी छाती से लगा कर सोते हैं। मुझे याद है कि जब यह महकमा कायम नहीं हुआ था तब लोग लड़कियों को उठा उठा कर ले गये और लोगों ने लूट में, कत्ल में खून बहाने में हिस्सा लिया। बाद में जब उन को पता चला कि उन के खिलाफ जिन्होंने लड़कियों को या औरतों को उठाया है मुकदमा चलेगा और ज्यू ही यह खबर उन तक पहुंची उन्होंने ने कई लड़कियों को मौत के घाट उतार दिया। ज्यू ही किसी उठाने वाले को यह पता चलता था कि इस बात की खबर लोगों को लग गई है, या पुलिस को लग गई है तो वह उस को कत्ल करने की बात सोचता था और कत्ल कर भी

देता था, क्योंकि वे समझते थे कि वह जा कर बता देगी कि हम ने कितने लोगों को मारा कितने लोगों को लूटा। मुझे याद है वह बाका (घटना) जब एक साइकल सवार एक लड़की को अपने साइकल के पीछे बिठा कर ले जा रहा था और कुछ फिक्क में था और जब उस से पूछा गया कि इस को कहां ले जा रहे हो तो वह चिन्ता में डूबा हुआ बोला कि यह लड़की भगाई हुई है पर मेरे मां बाप अब कहते हैं कि पुलिस तुम्हें पकड़ लेगी, जेल में बन्द कर देगी, तुम्हें सजा होगी तुम इस को ले जाओ और मार डालो। इस वास्ते मैं इस को जंगल में मारने के लिये, मौत के घाट उतारने के लिये ले जा रहा हूँ। आज भी हजाराँ लड़कियां भगाई हुई हिन्दुस्तान में हैं और पाकिस्तान में हैं। कौन जानता है कि वे किस हालत में हैं। हम लोग यहां बैठ कर कहते हैं कि इस काम को बन्द कर दो, इस पर खर्चा बहुत होता है इत्यादि। तो उपाध्यक्ष महोदय, ऐसी बातें सुन कर मुझे बहुत अफसोस होता है। हमारे एक आनरेबल मैम्बर ने कहा कि यह प्रैक्टिकल पालिटिक्स (व्यावहारिक राजनीति) नहीं है। तो हर वक्त यह प्रैक्टिकल पालिटिक्स हमारे दिमाग में चक्कर लगाये और हम यही सोचते रहें कि प्रैक्टिकल पालिटिक्स क्या है, पैसा कहां खर्च होता है, कहां नहीं होता है, यह कहां तक ठीक है, इस पर आप खुद ही विचार कर सकते हैं। आखिर सरकार जो इतना खर्च करती है वह क्यों करती है। आज हमारे-यहां खाने का प्राबलेम (समस्या) है, कपड़े का प्राबलेम है और हर चीज की कमी है। जो भाई इस तरह की बातें कहते हैं वे सेटि-मेंट (भावना) में आ कर ही कहते हैं। आज जब इन बेचारी औरतों का सवाल है तो हम सब कुछ भूल जाते हैं। उन्हीं आनरेबल मैम्बर साहब ने यह भी कहा, मालूम नहीं किस किताब का जिक्र उन्होंने किया, कि हमारे यहां जब एक औरत इतने साल किसी घर में रह जाती है तो उसे विवाह सा ही समझा

जाता है। मैं समझती हूँ कि पिशाचिक विवाहों का वह जिक्र कर रहे थे। पुराने जमाने में पैशाचिक विवाह भी होते थे। आज इस तरह की बात नहीं होती है और न कोई कर सकता है। आज ऐसी चीजों का जिक्र कर के इस काम को जब बन्द कर देने को बात वे कहते हैं, तो यह मुझे बहुत ही ना-मुनासिब मालूम होता है।

आज यहां पर यह कहा जाता है कि जिन लोगों ने काम किया उन्होंने ने हजाराँ लोगों को यहां से पाकिस्तान भेज दिया और ऐसे ऐसे लोगों को पाकिस्तान भेज दिया जोकि जाना नहीं चाहते थे और जो इंडियन नेशनल्ल (भारतीय राष्ट्रजन) थे, मैं समझती हूँ यह अनप्रेटफुलनेस की एक सीमा है। ऐसे वक्त में जब दोनों मुल्कों में आग लगी हुई थी, कोई जा नहीं सकता था, झांक नहीं सकता था और लोग अपने बच्चों को छोड़ कर चले आये, उन को अपने साथ नहीं ला सके, अपना सामान बचा कर, अपना माल बचा कर नहीं ला सके, इन लोगों ने जो धानदार काम किया उस के बारे में ऐसी बातें कहना कहां तक ठीक है इस का अन्दाजा (अनुमान) आप खुद लगा सकते हैं। इधर से जो उधर गये उन के साथ भी ऐसा ही हुआ और उन की भी जायदाद उन से छीन ली गई, उन का माल उन से छीन लिया गया और उन को यहां से जान बचा कर जाना मुश्किल हो गया। तो इस तरह की बात करना हमें शोभा नहीं देता है। इन लोगों ने दोनों मुल्कों में कोशिश कर के बहादुरी दिखा कर लड़कियों को उन के मां बाप के पास पहुंचाया।

मैं आज खास तौर पर इस का जिक्र करना चाहती हूँ, क्योंकि मैं ने सुना है कि हम लोग खर्चा कम करने के लिये—अर्थाभाव के कारण—उन बहिनों और भाइयों को सविस् से रिट्रैच (छटनी) करने के प्रश्न पर विचार कर रहे हैं, जिन्होंने ने इस काम में इतनी खिदमत की है। मैं आनरेबल

[श्रीमती सुभद्रा जोशी]

मिनिस्टर साहब से यह अर्ज करना चाहती हूँ कि उन को यह बात याद रखनी चाहिये कि जब भी रिट्रैकमेंट का सवाल आता है, तो हम लोग उस सवाल को इस हाउस में उठाते हैं और इस बात की कोशिश करते हैं कि जिन लोगों को रिट्रैक किया जाय, उन को जरूर इधर उधर रख लेना चाहिये। मैं कहना चाहती हूँ कि जिन लोगों ने इन दफ्तरों में काम किया, उन के हम निहायत अहसानमन्द हैं—अत्यन्त कृतज्ञ हैं। जिस वक्त सख्त जरूरत थी, उस वक्त उन लोगों ने निहायत मेहनत और दिल लगा कर काम किया। मैं खुद बहुत से नौजवानों को जानती हूँ, जिन को मैं ने कहा कि उन को इस महकमे में नौकरी करनी चाहिये क्योंकि वहाँ पर ज्यादा ईमानदार, गैर-फिरकापरस्त और ज्यादा भरोसे वाले लोगों की जरूरत है। अगर उन लोगों ने किन्हीं ज्यादा पक्के महकमों में नौकरी की होती, तो हो सकता है कि अब तक उन को प्रमोशन (पदोन्नति) मिल जाती या कम से कम उन की नौकरी तो बरकरार रहती। इसलिये मैं निहायत अदब से यह कहना चाहती हूँ कि जिन भाई-बहिनों ने जरूरत के वक्त बड़ी मेहनत और बहादुरी के साथ काम किया, आज हम अगर उन की खोज-खबर नहीं रखेंगे, तो यह उन के साथ इन्साफ नहीं होगा।

मैं यह भी अर्ज करना चाहती हूँ कि जो बात इस काम को बन्द न करने की मांग की जड़ में है, वह यह है कि हम नहीं चाहते कि कोई भी बहिन जबर्दस्ती यहाँ से पाकिस्तान भेजी जाय या पाकिस्तान से जबर्दस्ती यहाँ लाई जाय। मैं यह अर्ज करना चाहती हूँ कि इस में जबर्दस्ती का कोई सवाल नहीं है। हम लोगों ने—इस पार्लियामेंट ने—उन बहिनों को भी तलाक का अधिकार दे दिया है, जिन की शादी बीसियों बरसों से हो चुकी है। हम नहीं चाहते कि वे भी जबर्दस्ती किसी के पास रहें। जिन के साथ बाकायदा अग्नि को साक्षी कर के शादी

हुई है, उन को भी डाइवोर्स (तलाक) करने का अधिकार है। ऐसी हालत में क्या आज कोई भी यह इच्छा रख सकता है कि किसी को जबर्दस्ती इधर से उधर या उधर से इधर भेज दिया जाय। परन्तु हम को यह भी सोचना है कि क्या पाकिस्तान और हिन्दुस्तान में, दोनों जगह, ऐसे हालात हैं कि नार्मल कानून के मातहत कोई बहिन यह शिकायत करे कि उस को जबर्दस्ती बन्द किया हुआ है, उस को वहाँ से बचा कर और उस के रिस्तेदारों के पास भेज दिया जा सकता है या नहीं। हर साल हम इस समस्या पर विचार करते हैं और शिकायत करते हैं और वह ठीक भी है। हम जानते हैं कि पाकिस्तान में रिकवरी (ढूँढना) मुनासिब तौर पर नहीं हो रही है और बावजूद हमारी कोशिशों के हमारी हज़ारों बहिन अभी तक वहाँ हैं। हम को यह विचार करना है कि जब एक इमरजेंसी (आपतकालीन) कानून से पाकिस्तान में रिकवरी नहीं हो सकती, तो क्या हम उम्मीद कर सकते हैं कि इस कानून को हटा देने से वहाँ रिकवरी हो सकती है। जिस वक्त इमरजेंसी कानून से हम रिकवरी नहीं कर सकते हैं, तो क्या उन हज़ारों बहिनों को हम वहाँ के नार्मल कानून के भरोसे छोड़ सकते हैं कि वह खुद शिकायत करें और अपने आप वहाँ से बच निकलें ?

यहाँ पर कुछ आनरेबल मेम्बर बहिनों की बात करते हैं। मैं सच कहती हूँ कि आज भी हमारे पास कितने ही लोग आते हैं, जो सिर्फ बहिनों की बात ही नहीं करते व कहते हैं कि हमारी लड़कियों को वहाँ से निकालो, हमारे खाँबद (पति) को निकालो। हम उन को कहते हैं कि हाई कमिश्नर (उच्चायुक्त) के दफ्तर में दरखास्त दे दो। वे जवाब देते हैं कि वे वहाँ पर जा ही नहीं सकते। मैं करनाल में गई थी। वहाँ एक बहिन ने कहा कि मेरे लड़के को जबर्दस्ती किसी गांव में रखा हुआ है और वह नहीं

आ सकता है। उस को खेती करवाने के लिए एक मुलाम की तरह रखा हुआ है और वह हाई कमिश्नर के दफ्तर तक नहीं पहुँच सकता है। उस ने मुझे कहा कि किसी तरह से उन को निकालने का इन्तजाम करो। जरा इस बात का ख्याल कीजिये कि क्या ऐसी हालत में हम वहाँ बहिनों से इस बात की उम्मीद कर सकते हैं कि वे किसी को जा कर कहें कि हम को यहाँ पर जबर्दस्ती रखा हुआ है, हम को निकाला जाय ? हम चाहते हैं कि उन बहिनों को वहाँ से निकाला जाय और उन को एक ऐसी जगह रखा जाय, जहाँ वे ठंडे दिमाग से और सही तौर पर अपने भविष्य के बारे में विचार कर सकें और फिर चाहे अपनी मरजी के मुताबिक अपने नए घर लौट जायें या अपने रिश्तेदारों के पास चली जायें और उन को ऐसा करने की पूरी इजाजत हो। इसीलिये, अध्यक्ष महोदय, मैं चाहती हूँ कि इस बिल को पास किया जाय और इस को एक्सटेंशन दी जाय। जैसाकि आनरेबल मेम्बर, श्री इकबाल सिंह ने कहा है, इस तरह हर साल एक्सटेंशन करना बहुत नामुनासिब तरीका है। यहाँ हर साल इस बारे में बातचीत होती है—डीबैट होती है और आप देख रहे हैं कि वहाँ भी करप्ट आफिसर्स एबडक्टर्स (अष्ट पदाधिकारी) अपहृत-कर्ताओं) के हिमायती हैं। जब एबडक्टर्स यह सब देखते हैं तो सोचते हैं कि एक ही साल की बात है, उस के बाद किसी किस्म का खतरा नहीं रहेगा। जिस तरह एबडक्टर्स को करप्ट आफिसर्स पर भरोसा है, उसी तरह करप्ट आफिसर्स को एक तरह से यहाँ के कुछ मेम्बरों पर भरोसा है कि भगले साल ये लोग ज्यादा जोर से बोलेंगे, दो बार आदमी और मिला लेंगे, एक साल तक लड़की को इधर उधर छिपा लो, फिर भगले साल किस्सा खत्म हो जायगा। एक तरह से हम ऐसी बातें कर के उन लोगों की मदद कर रहे हैं। मैं तो समझती हूँ कि इस वक्त मौक़ा है कि इस कानून को ऐसी धकल दें

और इस बात को बिल्कुल वाजेह और साफ़ कर दें कि जब तक हमारी एक भी लड़की पाकिस्तान में रहेगी, या वहाँ की एक भी लड़की हिन्दुस्तान में रहेगी, जिस को कि उस की मरजी के खिलाफ़ रखा जा रहा है, तब तक हम रिकवरी का काम जारी रखेंगे और इस कानून को कायम रखेंगे।

यहाँ पर कुछ ऐसी आदत बन गई है कि हम औरतों को इस तरह समझने लगे हैं, जिस तरह कि घर का फ़रनीचर हो, घर का सामान हो। पर आज वह स्थालात बदल रहे हैं। मुझे अफ़सोस तो उन सदस्यों पर होता है, जोकि यहाँ पर इवैकुई प्रापर्टी (निष्क्रान्त सम्पत्ति) के बारे में झगडा करते हैं कि पाकिस्तान से फ़ैसला क्यों नहीं किया जाता है, लेकिन अपनी बहिनों और लड़कियों को वहाँ से लाने के बारे में कहते हैं कि अब यह काम खत्म कर दिया जाना चाहिये। मैं रोज़ अख़बार में पढ़ती हूँ कि हमारे यहाँ के धनी लोग पाकिस्तान जाते हैं, पुलिस ले कर गांव में जाते हैं और वहाँ अपने घरों से गडा हुआ सामान निकालते हैं। लेकिन जब लड़की का सवाल है, तो कहा जाता है कि उस को वहीं छोड़ दो। रुपया, ख़ेवर नहीं छोड़ सकते, अपनी जायदाद को नहीं भूल सकते, लेकिन बहिनों और लड़कियों की कोई फ़िक्र नहीं। ऐसे भी लोग हैं, जो वहाँ कुछ भी नहीं थे, लेकिन यहाँ आ कर उन्होंने ने महल बना लिये। हम उन लोगों की नुमायन्दगी (प्रतिनिधित्व) करते हैं और उन की नुमायन्दगी के नाम पर कहते हैं कि उन लड़कियों को वहाँ ही रहने दिया जाय।

जैसा कि प्रोफ़ेसर साहब ने भी कहा है, मैं खुद भी जानती हूँ, क्योंकि जम्मु और काश्मीर से मेरा बहुत घनिष्ठ सम्बन्ध रहा है। मैं ने खुद कितने ही ऐसे केसेज (मामले) आनरेबल मिनिस्टर के पास भेजे हैं। मेरी अनगिनत रिश्तेदार लड़कियाँ आज भी पाकिस्तान के पंजे में हैं। मेरे पास उन के

[श्रीमती सुभद्रा जोशी]

मां-बाप आते हैं, रिश्तेदार आते हैं और यही बात कहते हैं कि हमारी लड़कियों को किसी तरह निकालो। मैं ने कई नाम आनरेबल मिनिस्टर के पास भेजे भी हैं। जिस वक्त अगड़ा हुआ, उस वक्त वे छोटी छोटी बच्चियां थीं। उन के मां-बाप आज तड़पते हैं। कहते हैं कि इतने बरस हो गये हैं, हमारी बच्चियां को निकालो। वे लोग वहां जाने के लिये तैयार हैं, पैसा लगाने के लिये तैयार हैं, लेकिन हम जिन के नुमायंदे (प्रतिनिधि) बनते हैं, उन के नाम पर लोक सभा में कहते हैं कि खर्चा बहुत बढ़ रहा है, इसलिये इस काम को बन्द कर दो। मैं आनरेबल मिनिस्टर से खास तौर पर दर-खास्त करूंगी कि वह इस बात का फिक्र न करें, क्योंकि हिन्दुस्तान और पाकिस्तान दोनों मुल्कों में हजारों, लाखों लोग होंगे जो उन के साथ रहेंगे, जो आज भी अपनी बच्चियों को याद करते हैं और दिन-रात इस बात की कोशिश करते हैं कि उन को जल्दी से जल्दी निकाला जाय। आज इस बात की सख्त जरूरत है कि पाकिस्तान में रिकवरी का काम ज्यादा तेज हो और जम्मू काश्मीर की बहिनों के लिये भी जल्दी से जल्दी कोई इन्तजाम किया जाय।

श्रीमती कमलेश्वरमति शाह : मेरी बहिनों ने वे सब बातें कह दी हैं, जोकि मैं कहना चाहती थी। पाकिस्तान से स्त्रियों को निकालने के काम में बहुत ढील हो रही है और वह सुचारु रूप से नहीं किया जा रहा है। जहां तक इस काम को बन्द करने का प्रश्न है, मेरे विचार में वह बन्द कैसे होगा, जबकि वह ठीक ढंग से किया ही नहीं जा रहा है। उस का काम तो रूटीन काम की तरह हो रहा है और पूरी दिलचस्पी ले कर और दिल लगा कर यह काम नहीं किया जा रहा है। यह शक बहुत लोगों के मन में होता है और वह इसलिये होता है कि इस वक्त भी कई हजार लड़कियां पाकिस्तान में हैं, लेकिन उन की कोई खोज

नहीं हो रही है। उन के बारे में यह भी मालूम नहीं किया जा रहा है कि वे यहां आना चाहेंगी या नहीं। मेरे विचार में यह बहुत जरूरी प्रश्न है। यदि वे एक स्थान में बस गई हैं, उन के नये घर बन गये हैं, बाल-बच्चे हो गये हैं, तो बिना उन की मरजी के, उन को अपने बाल-बच्चों से छुड़ा कर, उन को एक देश से दूसरे देश भेजना बहुत अनुचित होगा, चाहे वे हिन्दुस्तान में रहती हों या पाकिस्तान में। इस में एक बहुत ही शंका का विषय यह है कि एक स्थान से दूसरे स्थान में जाने पर उन का अनादर न हो और उन को स्थान न मिले। इस बात की बहुत आशंका है कि अधिकतर हिन्दुओं के मन में यह बात हो कि चूंकि उन की बहिनें और लड़कियां पाकिस्तान में रह आई हैं, इसलिये उन को ग्रहण नहीं करना चाहिये। मुझे उन का अनादर होने की बहुत सम्भावना नजर आती है। इसलिये उन को एक स्थान से दूसरे स्थान ले जाने का काम बहुत सोच समझ कर और विचार कर के करना चाहिये। ऐसी स्त्रियों की खोज अवश्य होनी चाहिये, लेकिन मुझे डर है कि पाकिस्तान में हमारी बहिनों का प्राप्त होना प्रायः असम्भव है, क्योंकि पाकिस्तान सरकार हमारे साथ किसी भी बात में सहयोग नहीं कर रही है। हम हर प्रकार से उन को मदद कर रहे हैं। हमारा ऋण उन पर जमा हो रहा है। प्रश्न के समय में यह बतलाया गया था कि हम जो नमक उन से मंगा रहे हैं उस के लिये हम ने पहले ही रुपया जमा करवा दिया है। मैं कहती हूं कि रुपया जमा कराने का क्या सवाल जब कि हमारा उन पर इतना ऋण है। क्या उनको हमारा इतने रुपये का भी विश्वास नहीं है कि हम उन को यह रुपया नहीं दे देंगे। हम पाकिस्तान से हर प्रकार से दब रहे हैं और इस का फायदा उठा कर पाकिस्तान वाले हम को दबा रहे हैं। ऐसी हालत में हम अपनी बहिनों को पाकिस्तान से कहां तक छुड़ा सकेंगे और कैसे यह खबर

पा सकेंगे कि कौन यहां आना चाहती है। मैं समझती हूँ कि जो त्रिव्यां इतने समय से एक जगह पर रह रही हैं उन को वहां अपने बाल-बच्चों से मोह हो गया होगा। मेरी समझ में जिन्होंने वहां या यहां अपना घर जमा लिया है उन को हटाना उचित नहीं होगा।

मैं पहले भी माननीय मंत्री जी से यह निवेदन कर चुकी हूँ और अभी फिर करना चाहती हूँ कि आप के ट्राइब्यूनल (न्यायाधिकरण) का जो परसनेल (कर्मचारी) है उसको बदलना चाहिये। मेरे विचार से इस कार्य के लिये महिलाओं को तैनात करना ज्यादा ठीक होगा। और ऐसी महिलाओं को अधिकाधिक अधिकार दिये जाने चाहियें। मेरे विचार से देश में ऐसी योग्य महिलायें काफी संख्या में मिल सकेंगी जोकि इस कार्य को संभाल सकें और अपना सारा समय उस में लगा सकें। इन औरतों को अधिक अधिकार दिये जायें। साथ ही कुछ पुरुष अधिकारी भी इन की सहायता के लिये रखे जायें लेकिन यह काम अधिकतर महिलाओं के हाथ में ही रखा जाना चाहिये क्योंकि यह ह्यूमैनीटेरियन (मानव कल्याण का) काम है। मेरा विश्वास है कि इस काम के लिये महिलायें मिल जायेंगी और वे इस काम को उत्तम रीति से करेंगी। इसलिये मेरा मंत्री महोदय से निवेदन है कि इस में पढ़ी लिखी औरतों को रखा जाये ताकि यह काम उत्तम रीति से चल सके।

Shri L. Jageswar Singh (Inner Manipur): I would be very brief with my remarks on this Bill.

I wish to thank the hon. Minister for his categorical statement in the House today that no unwilling abducted persons will be sent to the other side, the Pakistan side. We have seen reports in the newspapers that a number of persons who have become husband and wife have many children born to them, and after the lapse of

seven or ten years, if they are separated, that is, if the Muslim woman is sent away to Pakistan in spite of her unwillingness to go there, it would be a very tragic separation. Whether it is the Pakistan side or the Indian side, if those two people have become husband and wife and have a family life, then they should be allowed to stay on and continue and no separation should take place between the husband and the wife. At the same time, it should be taken into account that separation from sons and daughters also may not take place. If there is any legal bar in this connection, then it should be removed by legislation in this House. If there is any difficulty in deciding the question whether to allow them to stay on in Pakistan or in India, it should be done by legislation. If the matter is taken to the courts, the courts sometime decide in favour of separation and sending the persons concerned against their will to the other side, which is very bad. This is one aspect of the Bill, which I wish to point out to the hon. Minister.

Regarding the rehabilitation of girls who have been restored, the position is this. Many girls who had been abducted in Pakistan have been sent home and at the same time they have been given to their unwilling parents. There has been disagreement between them and their parents and there has, therefore, been no happy family life for them. Sometimes they have been deserted by their parents and also near relatives. They have to take up some employment for maintaining themselves. They have to be rehabilitated and Government must do something to help them. Government must see that those girls, who have been deserted by their parents, are given employment so that they may lead a respectable and comfortable life here.

Another point I should like to make is this. I support Shri D. C. Sharma who wanted to minimise the number of transit camps. Then for those abducted persons there will be no possibility of getting into the hands of

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unscrupulous persons. If you allow the abducted persons to go through a number of camps, then they are likely to get into the hands of unscrupulous persons, and once they fall into such hands, they cannot express their own view thereafter as to whether they want to stay on in Pakistan or go back to India. The situation should be so created that there will be a peaceful atmosphere, so that the people who are placed in the camps may without any fear express their view as to whether they want to be in Pakistan or go back to India. If they want to go and separate themselves willingly, then they should be allowed, but that should be without any coercion or pressure being exerted and should not be against their will.

I am not much in favour of those who advocate that Hindus or Hindu girls should be brought over here and Muslims should be sent over to Pakistan. Once they become husband and wife, let them remain together, if they wanted to do so, without any external pressure. Why should we be anxious to separate them? Similarly on the Pakistan side, arrangements should be made that no separation between the husband and wife takes place.

Another thing I should like to point out to the hon. Minister is this. You propose to extend this Act for one year more. I say it is not possible for you to get over all these difficulties in one year. You cannot close your restoration and rehabilitation business abruptly, within one year. It is impossible, it is unthinkable to clear all these in one year. In my opinion, it should be extended for a period of five years. Otherwise, I am sure you will bring forward this Bill again next year for a further extension. We have a number of abducted women in Pakistan and a lesser number in India, yet to be recovered and therefore it is not possible to meet the situation by merely extending the Act for one year. After mature consideration, I think it should be extended for five years. That is my suggestion.

Sardar Swaran Singh: Mr. Deputy-Speaker, I am extremely grateful to the hon. Members who have given very careful thought to this very complex problem. I am not at all surprised at the difference of opinion on certain matters because they are really very difficult for decision one way or the other. The circumstances under which the unfortunate incidents took place were really abnormal. The results flowing from abnormal situations cannot generally be dealt with in a normal manner by a normal approach and the yardsticks are generally found to be wanting when we are trying to measure the effects of an extremely difficult situation of the type that obtained in 1947.

The problem is very complicated indeed. I have no hesitation in admitting that the lapse of time has added to the complexity of the situation. It is really difficult to form a correct assessment of the type of approach. There is first of all the normal tendency of the human mind to adjust itself to the surroundings. On the other hand, if the origin of the relationship is in a very tragic and objectionable manner, it is not always possible for an individual, with howsoever elastic an approach and with howsoever adjustable a temperament to adjust himself to that change.

The laws of nature have been working all these years. Children have been born as a result of these associations or mis-associations. The problem of dealing with children has been a source of considerable worry and any person who could produce a solution, which is not open to objection, with regard to the manner in which we can deal with these children, would certainly be a very great person. I do not claim to be one. The children, if I may be frank in this situation are faced with the terrible prospect of being separated either from the mother or from the father. You may call that father an abducted father or an illegitimate father—for no fault of theirs. If the children are taken

away by the mother on account of the motherly affection, they get separated from the abducted father; if they are left behind, they lose their mother.

Shrimati Sushama Sen: Mothers are more important.

Sardar Swaran Singh: Whether the mother is more important or the father is more important—I leave this to be decided by the hon. lady Member. The fact, however, remains, that this is not a political matter. It is more a social matter arising out of a very difficult and tragic circumstance. In this matter, the hon. lady Members belonging to various parties in this House are themselves unable to agree about some of the basic approaches to this problem. I would, therefore, be extremely hesitant to tread upon a ground which is certainly less familiar to me, as compared to my sisters.

I am only trying to say that the problem is really difficult and it is for this reason that we have been trying to change our methods to bring in new ideas in our sincere effort to carry on this work in the least objectionable manner and to the satisfaction of the people concerned. It is to be remembered that the people concerned are not always those individuals. There are others also—their relations and the like. Then again, we have to deal with people of different age groups. Certain children were independently abducted at that time within the meaning of the definition which the Parliament had laid down, if not actually abducted within the meaning of the provisions of the Penal Code, and separated from their relations. Then, they were got hold of by other people. They would very much like to be restored to their parents or relations. Their parents and relations would also like to receive them back. Therefore, all these points have been engaging the attention of the Government and with varying success we have been trying to grapple with these problems.

Broadly speaking, with regard to the women—if I may define them as

those who can express their will and who are of sufficient maturity to think about their future—we have been guided, in respect of such persons, by this consideration that the best interests of the society, of the country and of their relations would be served by taking action in accordance with the wishes expressed by the individuals concerned. The rest of the mechanism or process has been devised to create an atmosphere in which those persons may be able to express their wishes, after calm consideration and after the psychological effects upon their minds are removed by being kept in a neutral atmosphere where the fears and doubts may be removed.

Fears may be of two types. Firstly, a person may find himself in an atmosphere where there is no opportunity for him to express himself freely. One knows that if one opens one's mouth, then the other party is there strong enough to curb that wish and there is no opportunity, therefore, to express one's wish.

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Secondly, there may be fears of this type that the yearning to be separated from this new atmosphere may be there, but there may be doubts and suspicions about the reception that the individual is likely to receive, if that individual leaves the present atmosphere and the surroundings and goes on to the other side. It is our experience based upon actual narration of facts. Generally the stories are dinned into the ears of these persons to the effect that all their relations have either been killed or disappeared and that as soon as that individual crosses the border, whether he crosses to Pakistan or over to India, that person will be killed or murdered, or will not be received by the other side. This is a very strong type of fear under which these persons are suffering. But when that person is removed from an atmosphere where relations can meet him and explain things and where that immediate duress is not there of the people who may have detained that individual for years to-

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gather, then that person can clearly think out for himself or herself as to what should be done. Therefore, this expression of will after they have been kept in a neutral atmosphere was considered to be the one guiding principle, and I am glad to report and repeat what I said earlier, that during the last several years no person has been sent across to the other country against the wishes, ascertained by a tribunal upon which both countries are represented.

With regard to children, the problem was a little more difficult, because they are generally of such tender years that any expression of wish, one way or the other cannot be a true guiding principle, on the basis of which a decision could be taken. Therefore, it was generally considered that a decision should be taken, which is in the best interests of the child concerned and that is the guiding principle. But what actually is done to implement this desire is again not a very easy thing, but after considerable thought, it was considered that the action taken in accordance with the wishes expressed by the mother would perhaps be some guide about the interest of the child concerned also and that has been the general basis with which these cases have been decided. The results that have ensued as a result of the application of these two basic principles have not created any anomalies; there may be odd cases, here and there, but by and large, this has not produced any results which may be described as outrageously incommensurate with the other surrounding circumstances. These have been the principles which have been followed.

Hon. Members have expressed their views on a number of matters which are all of them very important. Firstly, the functioning of these Muslim camps in India where the recovered persons are taken immediately after recovery had been mentioned. Sir, when you spoke on this Bill, you made special reference to this and

you wanted to know about the atmosphere that obtains in the camp in which Hindu and Sikh recovered persons are brought in Lahore. These two camps are run on an analogous basis and an analogous set-up obtains with regard to both these camps; a set up which has been agreed to by the two Governments and this has been in force for several years now. So far as the Hindu and Sikh camp is concerned to which the Hindu and Sikh recovered persons are brought in Lahore, it should have a predominantly Hindu and Sikh atmosphere about it, so that the recovered person who has been in a different atmosphere for several years or for several months, depending upon the time of recovery, should have some opportunity of breathing an atmosphere which is different from the one in which she has been kept all that time. Therefore, the Camp commander there will be an Indian and the police that keeps static guard there will also be Indian. That is the agreement and so far as the Muslim camp in which Muslim recovered women in India are kept, is concerned, there the static guards and camp commander are provided by Pakistan. It is running on an analogous pattern in both countries

Mr. Deputy-Speaker: Are there any Hindus in the Muslim Base Camp?

Sardar Swaran Singh: There are social workers, who can visit at any time and those are Indian social workers; they are always in touch with the cases; they make enquiries from them. There were certain allegations which came to the notice of the Government also. We looked into them and we took a very clear stand in those cases, and we insisted on the creation of an atmosphere where there is no duress of any kind exercised against the persons who are kept in those camps.

Then again, I would urge this hon. House to bear in mind that the Muslim Base camp is established on our own soil and it is our duty to ensure

that the atmosphere there is something which is not against our principles. All the mechanism is there for the officers to visit and for our social workers to visit that camp and care is constantly exercised that no undue influence is exercised upon any inmates of that camp. If you, Sir, have any specific instance or any information to the effect that any undue influence has been exercised or is being exercised, Government will be glad to look into that and we will ensure that no such atmosphere is created or is maintained there, which is against the basic principles according to which we are working the provisions of this Act and the manner in which it is our intention to carry on this work.

More than one hon. Member has made a reference about the recoveries from that part of Jammu and Kashmir, which is in the occupation of Pakistan forces. I have got some figures relating to the recoveries from that part.

Up till the 30th September 1956, 2,121 persons have been restored from the Pakistan occupied part of Jammu and Kashmir. Even during the last months, from the first of January to 30th of September, some women have been recovered and restored to India. The number is not very large. During these 9 months 30 women were recovered and restored. In 1955, 169 women were recovered. There is a separate agreement about recoveries from Jammu and Kashmir, which, as the House is no doubt aware, is a special case. We do not permit the Pakistan people to function in the State of Jammu and Kashmir. So far as recoveries from the Pak-occupied part of Jammu and Kashmir are concerned, that also is generally the responsibility of the Pakistan side and we do not function in that area just as they do not function in the Jammu and Kashmir State this side.

Pandit Thakur Das Bhargava: Am I to understand that the Pakistan, complaint is that some women are also in the Jammu and Kashmir State in the

part which belongs to us? The raiders came from there, it is not that raiders from this place went there. How could women from that area be brought here?

Sardar Swaran Singh: From that point, Sir, these abductions cut across all those territorial considerations. I am sorry to say, it is a fact that cases of abduction are known even on this side of Jammu and Kashmir, because in a commotion of this type it is not always the desire to take the women across. It is not as if the raiders only were responsible. When that commotion took place and when the communal frenzy was there, even on this side there were cases of abduction both of Hindus as well as of Muslims. Those cases were recovered. Some had to be restored to relations who happened to be on this side, and some of them had to be sent across because certain relations had gone over to the other side. Certain migrations of Muslims who were originally on this side did take place at the time of that commotion. That is a fact and it is known to all of us. So, there were cases which arose out of that. It is not a very clear picture, but, unfortunately, that is the state of affairs and it is in this background that we have been trying to function in this troubled part of Jammu and Kashmir on both the sides.

I am not fully satisfied with the volume of recovery, but to say that nothing has been done will not be a very correct statement.

The third point, about which more than one hon. Member had comments to make, was about the constitution of the Tribunal. The Tribunal consists of a representative of the Pakistan Government and one representative of the Government of India. Therefore, it is not a situation in which we can function absolutely independently. We are more or less in a position where we have to weigh as to what is the type of representative that is put forward by the other side and, then we also try to put forward a representative who can function knowing the background of the cases

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as well as the various circumstances that are inherent in the situation. The Pakistan representative on the Tribunal happens to be a police officer. So far as India is concerned, it is our choice as to whether we nominate a police officer or whether we nominate a judicial officer. But most of these cases were of such a nature that the recording of statements by police officers had to be scanned through. Therefore, it was considered that a person with a police background, having experience of the recording of statements, though not exactly in the police zimnis but very much analogous to that method of investigation, would be preferable. That was considered as a necessary attribute for proper functioning. We have been giving considerable thought to this problem. It was our desire, really, to strengthen this Tribunal by having people with a judicial background. We have not succeeded on this issue. All that I can say is that we can make another effort and see if we cannot persuade the Pakistan Government also to nominate a person with a judicial background. In that case we would only be too happy to replace our representative by an officer with a judicial background so that this Tribunal can function more in a judicial way. But even as it is, even though these people who are there on the Tribunal have a police background, they function as members of the Tribunal not as police officers. That work is entirely different. There are other representatives of police on either side to put forward the case and these two people only decide the cases.

It is easy to say that women should be associated with this type of work, particularly in the Tribunal. I for one, personally, am very much in favour of such a course of action being taken. We had hoped that Pakistan would be able to find a woman adviser. But they have not been able to find even a woman adviser to function on this Tribunal. Instead, they, I think very rightly, agreed to accept the lady who is now functioning as

adviser to be as their adviser also, which I think is a tribute. Shrimati Bag Mehta is the adviser. She takes the general human approach of the problem and advises the Tribunal upon this human aspect. Whether the person recovered is a Muslim, Hindu or a Sikh, she can talk to that lady in confidence, interview her and ascertain from her what her real desire is and then tender her advice. It is wrong to say that her advice is ignored or that she does not pull any weight. I think it is a great compliment to an Indian lady that she is acceptable as an adviser both to our Government as well as to the Government of Pakistan. She has functioned very well, and in recognition of her very good work under very trying circumstances, about two years ago she was decorated by an Award by the President.

Shrimati Sushama Sen: Then where is the difficulty in having more women?

Sardar Swaran Singh: I am in a lucky position representing India but Pakistan has her difficulties and I cannot answer for Pakistan. It would be unfair for me either to build an argument for Pakistan or to demolish their argument here.

The fourth point which has been urged is about the increasing association of social workers. The problem is really a social one and, if some method could be found by which this social aspect could be emphasised more, it will be a change for the better. But, so long as this present context continues in which a certain amount of force has to be used at the time of actual recovery, I think it will be a little unfair for us to expect that our sisters should go to far-flung villages and recover people from the unwilling clutches of those people who might be keeping a hold on those women. Therefore, at this stage some sort of police force is necessary and I cannot really think as to how we can get out of this situation by entrusting the entire work to social workers.

A situation may arise when this question of recovery may not be undertaken at all and the work could then be handled by social workers who can contact people, who can contact those women and do the work. If they find that any woman requires any assistance that assistance could be rendered within the ambit of law as may be possible. I do not exclude that possibility, but my respectful contention is that the stage has not yet been reached to pass on that burden to our sisters at the time of recovery. Later on, after the recovery, they should increasingly take a greater load of responsibility. They are already taking a great deal of load in the matter of management of camps, doing social work in the camps in both the countries etc. They can also help in the question of children women, in the matter of treating their ailments, ascertaining their difficulties—emotional, psychological and the like—and then suggesting suitable remedies for them.

These were the principal points that have been urged. I know that there were a number of other points also which were urged, but I would not take the time of this House in going through all those details. I only want to assure this House that it is not the intention of anybody to prolong this Act even for a day longer than what is absolutely necessary, and our effort would be to wind up this work during this one year. Even if any work remains outstanding, then, that work could be handled by some other method, perhaps on a social level, somewhat of the type that has been suggested by more than one hon. Member.

Mr. Deputy-Speaker: The question is:

“That the Bill to continue the Abducted Persons (Recovery and Restoration) Act, 1949, for a further period be taken into consideration”.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Sardar Swaran Singh: I beg to move:

“That the Bill be passed”.

Mr. Deputy-Speaker: The question is:

“That the Bill be passed”.

The motion was adopted.

YOUNG PERSONS (HARMFUL PUBLICATIONS) BILL

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move:

“That the Bill to prevent the dissemination of certain publications harmful to young persons be taken into consideration.”

This is a simple and short Bill. The Bill was introduced more than a year ago and it was, I think, received with approval not only in this House but also outside. It had a good Press. The objects and reasons are succinctly mentioned in the statement appended to the Bill. The Lok Sabha Secretariat have also issued a very lucid brochure on the subject which gives the background and also the facts bearing on the provisions of this Bill. The Bill has a laudable purpose and I believe that it will be unanimously accepted by the House. It seeks to protect the juveniles and the adolescents from vulgarity, crime, sadism, violence, morbidity and the like. As the Press Commission stated, publications of this character are against our culture. Such publications exploit crime, violence and sex and are deleterious to children and the young persons. Horror comics, as they are called, have caused enough of horror and damage in other countries. We issued a notification banning the import of horror comics into our country sometime before this Bill was introduced. Publications of this character are particularly reprehensible as they are meant for the use of children and young persons whose susceptibilities and impressionabilities at that age make them easy victims of the influences which are borne upon them